

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 603 OF 2023

IN THE MATTER OF:

Aadesh Kumar Yadav

... Applicant

-Versus-

State of Uttar Pradesh & Ors.

... Respondents

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Dated: 09.04.2024

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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ORIGINAL APPLICATION NO. 603 OF 2023

IN THE MATTER OF:

Aadesh Kumar Yadav

... Applicant

-Versus-

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**REPLY ON BEHALF OF RESPONDENT NO.4 (HINDUSTAN
PETROLEUM CORPORATION LIMITED)**

MOST RESPECTFULLY SHOWETH:

I, Akhilesh Kumar, son of Lt. Shравan Kumar Mishra, aged about 44 years, working as Chief Regional Manager- Delhi LPG of Hindustan Petroleum Corporation Limited, having my office address at 6-8, Floor, Scope Minar Laxmi Nagar Delhi 110092 (hereinafter referred to as HPCL), do hereby solemnly affirm and state as follows:-

1. That I am working as Chief Regional Manager- Delhi LPG with the Respondent/ HPCL. As such, I am aware of the facts and circumstances of the case and am competent to depose thereon. I have perused the Application/Complaint (being O.A. No. 603 of 2023) filed by the Complainant/Applicant – Aadesh Kumar Yadav (hereinafter referred to as the said O.A./Application) and have understood the contents and purport thereof.



2. At the outset, it is respectfully stated and submitted that the Respondent/ HPCL denies each and every allegation, averment and statement made in the said O.A. which are contrary to and/or inconsistent with what has been stated in this reply/response filed on behalf of the Respondent/HPCL and unless any allegation, statement and/or averment made in this reply/response is specifically admitted, the same shall be deemed to have been denied in seriatim.
3. Before replying para-wise to the contents of the said O.A., the Respondent/ HPCL craves leave of this Hon'ble Tribunal to set out hereunder the Preliminary Objections/ Submissions as to why the said O.A. deserves to be dismissed in limine.

PRELIMINARY OBJECTIONS/ SUBMISSIONS:

- I. As will appear from the report dt. 10.01.2024 of the Joint Committee constituted pursuant to the order dt. 30.11.2023 passed by this Hon'ble Tribunal, the findings relevant to the present O.A. No. 603 of 2023, are inter alia, as follows:-
 - i) The aforementioned gas plant is being constructed to provide the supply of Natural Gas (PNG/CNG-10 lacs standard cubic meter/day) to Rampur and other adjacent districts;
 - ii) The distance of the river from the said site via the "plain route" etc. was approximately 1.5 kms. whereas from the banks of Ramganga River, the distance to the plant



as ascertained through Google Maps was approximately 678.50 mts.; and

- iii) As per the departmental standards/government orders/ office of the Chief Engineer, Irrigation and Water Resources Department, Lucknow, the Office of the Chief Engineer (Eastern Ganga) Irrigation and Water Resources Department, Uttar Pradesh, Moradabad, have stated that "the said site does not appear to be in the Flood plain zone of Ramganga river".

Hence, the Application filed by the Applicant is false, frivolous, misconceived and vexatious in light of the fact that the same has been filed only to cause delay in a project which has been categorically stated to not be within the flood plains of the rivers Ramganga and Gagan (hereinafter referred to as the said Rivers) by the relevant state authorities/departments of the State of U.P.

- II. Apart from the aforesaid, all the requisite permissions and/or No Objection Certificates (NOCs)/ Clearances have been obtained by HPCL/ Respondent No.4. As such, it is safe to conclude that the above-mentioned Application filed by the Applicant has been filed only for the purpose of creating hurdles for the project which aims to improve the environment by supplying clean fuel to the District of Rampur and other adjacent areas, thereby improving the overall ecosystem and the quality of life of residents and the public in general.



III. The abovementioned Application is also liable to be dismissed because the Applicant is also guilty of suppressing facts which are crucial for the proper adjudication of this Application. One such relevant fact is with regard to a similar case/Application filed by the same Applicant, i.e. Mr. Aadesh Kumar Yadav against one M/s Torrent Gas Pvt. Ltd. (being O.A. No. 868 of 2022) which was disposed off by this Hon'ble Tribunal vide order dt. 17.07.2023 passed in the said O.A. No. 868 of 2022. The facts, circumstances and other particulars/details in the said case of M/s. Torrent Gas Pvt. Ltd. is mentioned hereunder, wherefrom it will appear that the said O.A. No. 868 of 2022 filed by the same Applicant was totally misconceived, frivolous, vexatious and was obviously filed with ulterior motives and for oblique purposes. As such, the Applicant is guilty of *suppresio veri* for causing deliberate delay in completion of project(s), thereby leading to cost escalations and monetary loss to HPCL/ Respondent No.4, thereby causing wastage of precious judicial time/time of this Hon'ble Tribunal.

4. Without prejudice to the aforesaid and before dealing with the contents of the abovementioned Application, the Respondent No.4/HPCL craves leave of this Hon'ble Court to state the facts and circumstances of the case in the correct perspective because the same have not been correctly stated in the abovementioned Application and there is suppression of material facts therefrom. The facts and circumstances of the case are stated hereunder in the correct perspective:



- 4.1 The Applicant in the above-mentioned Original Application (being O.A. No. 603 of 2023) - Aadesh Kumar Yadav, S/o Lallu Singh Yadav, R/o Village Hridyapur, P.S Katghar, Tehsil Moradabad, U.P., had earlier filed another Original Application (being O.A. No. 868 of 2022) on 24.11.2022 before this Hon'ble Tribunal against one M/s Torrent Gas Pvt. Ltd. alleging inter-alia, that the construction of its Gas Station was being done on the flood plains of river Ramganga and the same was illegal and was also causing damage to the environment.
- 4.2 Vide order dt. 11.01.2023 passed by this Hon'ble Tribunal, a joint committee consisting of State PCB and District Magistrate was formed to ascertain facts and furnish a factual and action taken report to this Hon'ble Tribunal regarding the alleged illegal construction in the flood plain zone of river Ramganga in the said earlier O.A. No. 868 of 2022. Copy of the said order dt. 11.01.2023 is annexed as **Annexure R-4/1**.
- 4.3 The respondent/HPCL has been has been authorised by the Petroleum & Natural Gas Regulatory Board (hereinafter referred to as PNGRB) for developing the City Gas Distribution Network in the said region. As per the Guidelines prescribed by PNGRB, the C.G.S is supposed to be set up nearby the GAIL SV Station which is the source point of gas and at the periphery of the populated areas. Copy of the Grant of Authorization by PNGRB is annexed as **Annexure R-4/2**.
- 4.4 HPCL/ Respondent No.4 filed online application to the Moradabad Development Authority (hereinafter referred to as



MDA) seeking permission to set up the CGS at the site located at Gata No. 926/4 and 926/5 situated in Village Kharagpur Baje, Tehsil and District Moradabad (hereinafter referred to as said Site) including approval of Map in respect of the said Site.

4.5 In response to the online application filed by HPCL/Respondent No.4 to MDA for permission to set up the CGS, letters were issued by MDA to statutory authorities of Moradabad District, including the Two (2) letters dt. 22.05.2023 (being No. 151/M.V. P./Machil/2023-24 and No. 152/ M.V.P/0/2023-24) dispatched by the MDA requesting the grant of No Objection Certificate (NOC) for the establishment of the CGS at the said Site. Copy of the said letters dt. 22.05.2023 is annexed as **Annexure R-4/3.**

4.6 The In-charge Acquisition of MDA with reference to HPCL's online application(s) and the letters issued by MDA to the statutory authorities of Moradabad District, issued a letter dt. 23.05.2023 to the Secretary, MDA, stating inter alia that as per records available with the Acquisition Section, the said Site had neither been occupied by the Land Authority under urban ceiling, nor was the same proposed for acquisition by the said Authority. Copy of the said letter dt. 23.05.2023 alongwith its English translation is annexed as **Annexure R-4/4.**

4.7 Two (2) letters dt 05.06.2023 were issued by the Gram Pradhans of Gram Panchayat Jaitiya and Gram Panchayat Kharagpur Baje, Distt. Moradabad to the District Magistrate, Moradabad, as well as to HPCL/Respondent No.4 stating inter-



alia that a gas station/plant was being constructed by HPCL and that there was a possibility of 'gas accident', which would result in 'loss of life or loss of animals' and hence request was being made to shift the said plant/station to some other village.

It is pertinent to mention here that it was never stated in the said letter that the said Gas Station/RO/unit fell within the floodplain zone of rivers Ramganga and Gagan and that the said was violative of government orders and/or statutes/notifications mentioned in the O.A. No. 603 of 2023 filed by the Applicant.

Further, the Applicant had also filed an RTI application on the RTI Portal seeking information from HPCL in respect of the queries raised in the said RTI application. Copies of the said letters dt. 05.06.2023 addressed to HPCL and the DM, Moradabad (alongwith their English translations) are annexed as **Annexures R-4/5 & R-4/6** respectively. Also annexed is a copy of the RTI Application as **Annexure R-4/7**.

- 4.8. With reference to HPCL's online application to the MDA seeking No Objection along with Map in respect of the said Site and the letters dt. 22.05.2023 issued by MDA to the statutory authorities of Moradabad district in furtherance of the same, a report signed by the concerned Lekhpal on 26.05.2023, by the R. N. Laxmipur Kattayi, Tehsil Sadar Moradabad and was received by the 'Establishment', wherein it was



mentioned inter-alia, that said Site is recorded as a 'transferable landholding' as per records of the Village Society and Ceiling Revenue records. Copy of the said letter dt. 26.05.2023 alongwith its English translation is annexed as **Annexure R-4/8**.

4.9 In response to the said RTI Application dt. 05.06.2023 filed by the Applicant (received by the Respondent/ HPCL on 12.06.2023), the four (4) queries of the Applicant were replied to as set out in the said response dt. 26.06.2023 and it was also stated therein that nowhere in the RTI Application did the Applicant seek a response on whether the said Site was within the floodplains of the rivers Ramganga and/or Gagan. Copy of the said response dt. 26.06.2023 alongwith its English translation is annexed as **Annexure R-4/9**.

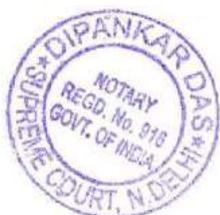
4.10 In response to the online application filed by HPCL and the said letters dt. 22.05.2023 issued by MDA to the statutory authorities of Moradabad District in furtherance of the said application seeking objections/ no objection in respect of the map/plan of the said Site; the Competent Authority, City Land Demarcation, Moradabad, issued a letter dt. 30.06.2023 to the Secretary, MDA with reference to the said letter dt. 22.05.2023 stating that the desired information was being enclosed, which is a Report regarding whether the Land is Under or Not Under Urban Land Ceiling. In the said Report enclosed with the said letter dt. 30.06.2023, it is stated inter-alia that in the records/registers under section 10(5) currently available in the concerned office, no record appears to be



there in the register of section 10(5) regarding the applied site situated in Gata No. 926/4 and 926/5 in village Kharagpur Baje, out of which the total area is 2000 sq.mts. (i.e. the said Site). Copy of the said letter dt. 30.06.2023 alongwith the enclosed report (alongwith English translation) is annexed as **Annexure R-4/10.**

4.11 Vide order dt. 17.07.2023 passed in O.A. No. 868 of 2022, this Hon'ble Tribunal was pleased to hold that the unit of M/s. Torrent Gas Pvt. Ltd. was situated far more than 500 meters from the banks of river Ramganga and the same did not fall within the 'No Development Zone'. Hence, as there was no violation on the part of the Respondent in the said O.A. No. 868 of 2022 filed by the Applicant, the same was disposed off with the said observations. Copy of the said order dt. 17.07.2023 is annexed as **Annexure R-4/11.**

4.12 In a letter dt. 24.08.2023 issued by the ADM (City), Moradabad to the Secretary, MDA, with reference to said MDA's letter dt. 22.05.2023, stated inter-alia that in view of the investigation report dt. 03.08.2023 of the Executive Engineer, Construction Block-1, PWD, Moradabad, the issuance of the NOC was recommended by the said department, subject to restrictions as laid out in the said letter dt. 24.08.2023. Copy of the said letter dt. 24.08.2023 (alongwith its English translation) is annexed as **Annexure R-4/12.**



4.13 The Chief Engineer, Paschimanchal Vidyut Vitran Nigam Ltd., Moradabad Zone, issued a letter dt. 15.09.2023 to the Secretary, MDA, with reference to MDA's letter dt. 22.05.2023, stating inter-alia that the said department had no objection to the establishment of the CGS/Meter Skid Unit at the said Site. Copy of the said letter dt. 15.09.2023 (alongwith its English translation is annexed as **Annexure R-4/13**.

4.14 Pursuant to the order dt. 30.11.2023 passed in O.A. No. 603 of 2023 by this Hon'ble Tribunal, the District Magistrate, Moradabad issued an office order dt. 19.12.2023, whereby the committee of the following members was constituted to carry out the joint inspection of the said Site:

- a. The Additional District Magistrate (V/R), Moradabad
- b. Executive Engineer, Flood Division, Irrigation Department, Moradabad.
- c. Regional Officer, U.P. Pollution Control Board.

Copy of the said Office Order dt. 19.12.2023 (alongwith its English translation) is annexed as **Annexure R-4/14**.

4.15 The Committee constituted by the District Magistrate, Moradabad vide the said office order dt. 19.12.2023 carried out the Joint on-site inspection of the Gas Plant of HPCL/Respondent No.4 on 29.12.2023. Copy of the photograph taken at the time of joint inspection is annexed as **Annexure R-4/15**.



4.16 Application dt. 10.01.2024 was submitted by the HPCL/Respondent No.4 to the UPPCB seeking the Consent to Establish (No Objection Certificate) the Meter Skid Unit on the said Site. Copy of the said application dt. 10.01.2024 is annexed as **ANNEXURE R-4/16**.

4.17 U.P. Pollution Control Board (hereinafter referred to as UPPCB) vide letter dt. 10.01.2024 informed the Executive Engineer, Flood Irrigation Department, District Moradabad that the consent for establishing the Meter Skid Unit by HPCL/Respondent No.4 at the said Site had been submitted in its offices through OCMS Portal and the same was under consideration. Copy of the said letter dt. 10.01.2024 alongwith its English translation is annexed as **Annexure R-4/17**.

4.18 Report dt. 10.01.2024 of the combined on-site inspection conducted on 29.12.2023 in compliance with the said order dt. 30.11.2023 passed by this Hon'ble Tribunal was enclosed with the letter dt. 18.01.2024 from the DM, Moradabad, to this Hon'ble Tribunal, wherein the findings relevant to the present O.A. No.603 of 2023, are as follows: -

- i) The aforementioned gas plant is being constructed to provide the supply of Natural Gas (PNG/CNG-10 lacs standard cubic meter/day) to Rampur and other adjacent districts;
- ii) The distance of the river from the said site via the "plain route" etc. was approximately 1.5 kms. whereas from



the banks of Ramganga River, the distance to the plant as ascertained through Google Maps was approximately 678.50 mts.; and

- iii) As per the departmental standards/government orders/ office of the Chief Engineer, Irrigation and Water Resources Department, Lucknow, the Office of the Chief Engineer (Eastern Ganga) Irrigation and Water Resources Department, Uttar Pradesh, Moradabad, have stated that "the said site does not appear to be in the Flood plain zone of Ramganga river".

Copy of the said letter dt. 18.01.2024 enclosing therewith copy of the said report dt. 10.01.2024 alongwith their English translations annexed as **Annexure R-4/18**.

- 4.19 Vide letter dt. 10.01.2024, HPCL/Respondent No.4 informed the Executive Engineer, Flood Division, Moradabad, that no storage of Natural Gas was being undertaken at the CGS being established at the said Site.

PARAWISE REPLY:

5. Contents of para 1 on the 1st page of the said Application relate to the Applicant's name and address, and as such need no reply.
6. That in para 2 on the 1st page of the said Application, the Applicant has not stated the name of the village in which he resides. Further, in the address mentioned at the bottom of



the 2nd page of the said Application also, the Applicant has not mentioned the name of the village where he resides, mentioning only as follows:-

“R/o Line Par Lakshmanpuri, Thana- Majhola, Tehsil & Distt. Moradabad-244001”.

As such, it is not possible to deny and/or admit whether the village in which he resides falls within the flood zone area of the rivers Ram Ganga and Gagan as alleged or at all. Further, in response to the contents of the para under reply as well as the subsequent paras of the said Application/ O.A., the contents of the preceding paragraphs are reiterated herein and relied upon.

7. In response to the contents of para 3 on the 1st page of the said Application, it is specifically stated that no construction is being carried out by HPCL/Respondent No.4 without strictly following the norms laid down by the State Govt. and without taking necessary permissions and/or NOCs. Further, as will appear from the facts and circumstances stated hereinabove, the City Gas Station/ Meter Skid Unit/ RO is being constructed after having taken all requisite permissions and NOCs from all concerned State Govt. Authorities and the same is being constructed in village Kharagpur Baje and not in village Hridayapur (both within Tehsil and Distt. Moradabad) as was recorded in the order dt. 30.11.2023 passed by this Hon'ble Tribunal.



8. In response to the contents of para 4 on the 1st page of the said Application, it is specifically stated that as the construction by HPCL/ Respondent No.4 is not being carried out in village Hridayapur, but in village Kharagpur Baje after all requisite permissions and NOCs from all concerned State Govt. Authorities having being taken, the question of the construction being carried out by HPCL/ Respondent No.4 being illegal and liable to be demolished does not and cannot arise.
9. Contents of para 5 on the 1st page of the said Application are denied as being misconceived, false and mischievous because the construction being carried out by HPCL/ Respondent No.4, as mentioned above, is being done after having taken all requisite permissions and NOCs from all concerned State Govt. Authorities in village Kharagpur Baje after necessary clearance(s)/permission(s)/NOCs to confirm that the said Site does not fall within the flood plain zone of the rivers Ramganga and Gagan. It is also denied that HPCL/ Respondent No.4 is carrying out the construction on the said Site without following any criteria as per rules and regulations, as alleged or at all.
10. In response to the contents of para 6 on the 2nd page of the said Application, it is stated that there is no such Act as – “The Uttar Pradesh Urban and Development Act 1973”, as is mentioned in the para under reply. In any event, as mentioned above, the construction being carried out by HPCL/ Respondent No.4 on the said Site is being done after having



taken all requisite permissions/NOCs from all concerned State Govt. Authorities under the various Acts, Rules and Regulations applicable in respect of the said Site.

11. Contents of para 7 on the 2nd page of the said Application are denied as being incorrect, misleading and mischievous because nowhere has it been stated in HPCL's reply to the Applicant's RTI that "till date the ground level construction has already been done by obtaining a special permission but without taking any NOC" from "any of the concerned departments like Development Authority and PWD". It is pertinent to mention here that in reply to the Applicant's RTI, it is clearly stated by HPCL's inter-alia that the CGS will be established on the periphery of the populated area as per the PNGRB Regulation G.S.R 612(E), that the CGS is only a pressure monitoring station and not a site for sale or storage of gas, that the foundational requirement for establishment of a CGS is that it should be near a gas source point, which is GAIL's SV-1A at Saifpur Palla Village, in the vicinity of which the CGS is being set up, that village Milak Kharagpur falls under MDA, under whose directions and instructions the CGS can be set up on agricultural land with special permission from MDA, that as the village Milak Kharagpur Baje falls under MDA, HPCL has requested for NOC from the MDA and as per the directions/requirements of MDA, letter have been issued requesting for NOC from PWD and various officials/authorities and the same was under progress and that before the CGS is operational, all requisite NOCs shall be taken/obtained.



12. In response to the contents of para 8 and 9 on the 2nd page of the said Application, it is stated that the dispatch of the letters dt. 05.06.2023 to the DM, Moradabad and to HPCL relate to matters of record and the only concern raised in the said letters was in respect of the likelihood of loss of life or loss of animals due to the gas plant of HPCL, which were being considered and taken care of by HPCL/ Respondent No.4 by taking all necessary precautions and permissions/NOCs.
13. Contents of para 10 on the 2nd page of the said Application are denied. It is specifically denied that the construction being carried out by HPCL/ Respondent No.4 pursuant to all necessary precautions and permissions/ NOCs having being taken ought to be immediately stopped because firstly, the said construction is not illegal and there is no danger which may be caused to the environment and ecology or result in any collateral damage which can be caused to the villagers, as alleged or at all.
14. Contents of para 11 on the 2nd page of the said Application are denied. It is specifically denied that this Hon'ble Tribunal ought to take cognizance of the subject matter of the above-mentioned application because all precautions have been taken for conservation of greenery and ecosystem at large to ensure that the villagers and the ecosystem of the village shall not lapse, as alleged or at all.
15. In view of the aforesaid, it is submitted that the said Application is not maintainable and this Hon'ble Tribunal may



be pleased to dismiss the said Application with costs as the same is not bonafide and not based on correct facts and circumstances, apart from there being suppression as mentioned above.

अखिलेश कुमार/Akhilesh Kumar
विधिवत गठित अर्दानी/Duly Constituted Attorney
कृते हिन्दुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड
For HINDUSTAN PETROLEUM CORPORATION LTD.
Akhilesh Kumar
अखिलेश कुमार/Akhilesh Kumar
विधिवत गठित अर्दानी/Duly Constituted Attorney

DEPONENT

VERIFICATION:

I, the deponent abovenamed, do hereby verify that the contents of the foregoing affidavit are true to my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi on this the 8th day of April, 2024.

अखिलेश कुमार/Akhilesh Kumar
विधिवत गठित अर्दानी/Duly Constituted Attorney
कृते हिन्दुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड
For HINDUSTAN PETROLEUM CORPORATION LTD.
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विधिवत गठित अर्दानी/Duly Constituted Attorney

DEPONENT



08-04-24
[Handwritten Signature]

ATTESTED
PANKAR DAS
ADVOCATE
NOTARY PUBLIC
REGD. NO. 916
GOVT. OF INDIA
LAWYERS CHAMBER
SUPREME COURT OF INDIA
NEW DELHI

[Handwritten Signature]
PANKAR DAS

Item No. 14

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 868/2022

Adesh Kumar Yadav

Applicant

Versus

State of U.P.

Respondent

Date of hearing: 11.01.2023

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER****Application is registered based on a complaint received by post****ORDER**

1. This original application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') has been registered on a letter petition dated 14.07.2022 sent by Adesh Kumar Yadav, S/o Lallu Singh Yadav, R/o Village Hridayapur, P.S Katghar, Tehsil Moradabad, U.P.

2. The complaint is that M/s Torrent Gas Pvt. Ltd, Gata No. 345/1 has raised illegal construction at Gata No. 345/1, area 345 sq. mtr, which is a part of flood plain of River Ramganga and any construction on the flood plain zone of river which is tributary of River Ganga is prohibited. Therefore, illegal activities of construction are causing damage to environment and also it may result in submergence of land of the applicant which is adjacent to the aforesaid gata.

3. In our view, it would be appropriate to obtain a factual report for the purpose whereof, we constitute a joint committee of State PCB and District Magistrate, Moradabad who shall visit the premises, collect relevant information and submit a factual report including the details of action taken, if any, within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
4. The nodal agency for coordination and compliance will be District Magistrate, Moradabad.
5. List the matter for further consideration on 27.03.2023.
6. A copy of this order along with copy of the complaint be forwarded to State PCB and District Magistrate, Moradabad by email for compliance.

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

January 11, 2023
Original Application No. 868/2022
AB



True Copy



पेट्रोलियम एवं प्राकृतिक गैस विनियामक बोर्ड
Petroleum and Natural Gas Regulatory Board
 प्रथम-तल, वर्ल्ड ट्रेड सेंटर, बाबर रोड, नयी दिल्ली - 110001
 1st Floor, World Trade Centre, Babar Road, New Delhi - 110001

PNGRB/CGD/BID/10/2018/GA/10.37/Schedule-D

29th March 2019

To,
Hindustan Petroleum Corporation Limited
Natural Gas Department, 4th Floor, R&C Building,
Sir JJ Road, Byculla,
Mumbai - 400008

(Kind Attn: Shri Dilip Kumar Pattnaik, CGM, Gas & Renewables)

Subject: Grant of Authorisation to Hindustan Petroleum Corporation Limited for development of City Gas Distribution Network in the Geographical Area of Bareilly (Except area already authorized) District, Pilibhit and Rampur Districts (GA 10.37).

Sir,

With reference to submission of Performance Bank Guarantee for Rs. 50 crore vide your letter dated 28.03.2019, as per the requirement under Regulation 10 (1) of the Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Regulations, 2008, please find enclosed authorization in Schedule D for the GA of **Bareilly (Except area already authorized) District, Pilibhit and Rampur Districts** in duplicate.

2. The tariff applicability is as per the Judgement of Hon'ble Supreme Court of India in the SLP No. 22273 of 2012.
3. You are requested to put your stamp & signature on each page of the document and return one copy, within 7 days of receipt of this communication, to the PNGRB for records.
4. The enclosed authorization issues with the approval of the Board.

Yours faithfully,

Encl: As above

Tejpal
 तेजपाल सिंह चुंडावत
TEJPAL SINGH CHUNDAWAT
 प्रबंधक - गैस विभाग
 Manager - Gas Division



Arvind Kumar
 29/3/2019
Arvind Kumar
(Additional Adviser)

अरविन्द कुमार
ARVIND KUMAR
 अतिरिक्त सलाहकार
 Additional Adviser
 पेट्रोलियम एवं प्राकृतिक गैस विनियामक बोर्ड
 प्रथम तल, वर्ल्ड ट्रेड सेंटर
 1st Floor, World Trade Centre
 बाबर रोड, नयी दिल्ली - 110001
 Babar Road, New Delhi-110001

Schedule D

Grant of authorisation for laying, building, operating or expanding CGD network

To
Hindustan Petroleum Corporation Limited,
Natural Gas Department, 4th Floor, R&C Building,
Sir JJ Road, Byculla,
Mumbai - 400008

(Kind Attn: Shri Dilip Kumar Pattnaik, CGM, Gas & Renewables)

Subject: Grant of Authorization for laying, building, operating or expanding CGD network in the authorized area of Bareilly (Except area already authorized) District, Pilibhit and Rampur Districts in the State of Uttar Pradesh under the Petroleum and Natural Gas Regulatory Board (Authorising Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Regulations, 2008

Sir,

With reference to your application-cum-bid for grant of authorisation for laying, building, operating or expanding the City Gas Distribution (CGD) network in GA-10.37 (Bareilly (Except area already authorized) District, Pilibhit and Rampur Districts) in the State of Uttar Pradesh, it has been decided to grant you the authorisation subject to the Petroleum and Natural Gas Regulatory Board (Authorising Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Regulations, 2008 and the following terms and conditions, namely:-

1. The Authorised Area for laying, building, operating or expanding the proposed CGD Network shall cover an area of 9886 square kilometer and as depicted in the enclosed drawing or map,
2. The activities of laying, building, operating or expansion of the CGD Network shall commence immediately after the issuance of this authorisation,
3. The activities permitted above shall have to be completed as per the work programme mentioned below, namely:

तेजसविंदर सिंह चण्डावत
TEJASVINDER SINGH CHUNDAWAT
प्रबंधक - गैस विभाग
Manager - Gas Division



अरविंद कुमार
ARVIND KUMAR
अधीक्षक
Additional Adesher
पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड
Petroleum & Natural Gas Regulatory Board
प्लॉट नं. 103, 400 008 मुंबई
1st Floor, World Trade Centre
Mumbai - 400 008

Serial Number	Description of work	Numbers
1	Number of CNG Stations (Online and Daughter Booster stations) to be installed within 8 contract years from the date of authorisation	140
2	Number of domestic Piped Natural Gas connections to be achieved within 8 contract years from the date of authorisation	145000
3	Inch-km of steel pipeline to be laid within 8 contract years from the date of authorisation	1200

The entity shall be required to achieve the year-wise work programme within 8 contract years as per details given below:

PNG Connections (cumulative)		CNG Stations (cumulative)		Inch-km of steel pipeline (cumulative)	
By the end of contract year	% of work program	By the end of contract year	% of work program	By the end of contract year	% of work program
1 st	Nil	1 st	Nil	1 st	5
2 nd	10	2 nd	15	2 nd	20
3 rd	20	3 rd	30	3 rd	40
4 th	30	4 th	45	4 th	60
5 th	40	5 th	60	5 th	70
6 th	60	6 th	75	6 th	80
7 th	80	7 th	90	7 th	90
8 th	100	8 th	100	8 th	100

Note - In case derived numbers are in fraction, the same shall be rounded off to the nearest whole number and 0.5 shall be rounded off to next higher whole number.

4. Any failure on the part of the entity in complying with the milestones prescribed in the work programme shall lead to consequences as specified under regulation 16.

5. The entity shall design and install an optimal size of the infrastructure in terms of pipelines of various types including steel belting of the authorised area, online compressors of adequate capacity for compressing of natural gas into CNG, allied equipment and facilities in the CGD network depending upon the potential demand for natural gas. The infrastructure in the CGD network should be adequate to maintain uninterrupted flow of natural gas in the pipelines and be also able to maintain supplies at adequate pressure to online CNG stations.


 तेजपाल सिंह चंडवत
 TEJPAL SINGH CHUNDAWAT
 प्रबंधक - गैस विभाग
 Manager - Gas Division




 अरविन्द कुमार
 Arvind Kumar
 Additional Adviser
 अधिष्ठाता और नियंत्रक, गैस विभाग, नैसर्गिक गैस
 नियंत्रक और नैसर्गिक गैस विभाग, नैसर्गिक गैस
 1st Floor, World Trade Centre
 4th Flr, 7th Floor - 116001
 Lower Road, New Delhi-110001

6. The entity shall maintain an uninterrupted supply of natural gas to all categories of customers in the CGD network. In the event of any disruption in the supply of natural gas in the CGD Network, first priority shall be accorded to restoration of supplies to domestic PNG customers. In case of disruption of supply to domestic PNG customers for more than twelve hours, the entity shall compensate the domestic customer on the following manner, namely: -

- (a) the normative volume of natural gas consumption for the first domestic PNG connection for cooking requirements based on last three months weighted average consumption per day to be applied for each day's disruption and multiplied by ten;
- (b) normative value of natural gas consumption shall be based on last three months' weighted average billing price of natural gas for supplies to the first domestic PNG connection for cooking requirements; and
- (c) the value of compensation shall be equal to normative volume of natural gas consumption as per clause (a) above multiplied by normative value as per clause (b) and shall be adjusted by allowing a credit to the domestic PNG Customer in the next billing cycle or in the next pre-paid smart card in case of smart card metering.

In case the disruption of supplies is attributed to any fault of the domestic PNG customer, no compensation shall be payable by the entity.

7. The entity is allowed an exclusivity period under the Petroleum and Natural Gas Regulatory Board (Exclusivity for City or Local Natural Gas Distribution Networks) Regulations, 2008, in respect of the following, namely:

- (a) 300 months from the date of issue of this communication for laying, building and expansion of the CGD network; and
- (b) 96 months from the date of issue of this communication in terms of an exemption from the purview of common carrier or contract carrier for the CGD network:

Provided that the entity meets the obligations in line with the Petroleum and Natural Gas Regulatory Board (Exclusivity for City or Local Natural Gas Distribution Networks) Regulations, 2008.

संजयसिंह सिंह
TEJPAL SINGH CHUNDAWAT
प्रबंधक - गैस विभाग
Manager - Gas Division



अरविंद कुमार
ARVIND KUMAR
अतिरिक्त सलाहकार
Additional Adviser
पेट्रोलियम और प्राकृतिक गैस नियंत्रण बोर्ड
Petroleum and Natural Gas Regulatory Board
104, 105, 106, 107, Trade Centre
अंधा बाजार, मुंबई - 400008
Mumbai - 400008

Provided further that the period of exclusivity allowed under sub-clause (a) or sub-clause (b) may be terminated before the expiry of the period mentioned above in line with the provisions under Petroleum and Natural Gas Regulatory Board (Exclusivity for City or Local Natural Gas Distribution Networks) Regulations, 2008.

8. The authorised entity shall be required to take prior approval from the Board for creation of any lien, charge or hypothecation of the CGD network to secure finances for the project and furnish details of utilisation of funds. And, in case of raising funds from any financial institution or bank, the entity will be required to only inform the Board of the sanction of the funds within a period of seven days.

9. The entity shall submit a detailed and clear financial closure report to the Board within a period of two hundred and seventy days from the date of authorisation issued by the Board under regulation 10.

10. The entity shall publish on its website the transportation rate for CGD and transportation rate for CNG in the authorised area as per the following table namely: -

Serial Number	Description	Rate
1	Transportation rate for CGD - in rupees per million British Thermal Unit (Rs./MMBTU) for the first contract year	30
2	Transportation rate for CNG - in rupees per kilogram (Rs. /kg) for the first contract year	2

Note - Annual escalation shall be considered from the second contract year and onwards based on the "Wholesale Price Index (WPI) Data (2011-12 = 100)" for "All Group / Commodity", as normally available on the website of the Office of the Economic Adviser, Government of India, Ministry of Commerce and Industry, Department of Industrial Policy and Promotion (DIPP) on the link "<http://eaindustry.nic.in/home.asp>."

11. The entity shall publish the applicable retail selling price of PNG for all categories of customers and also for the purpose of invoicing in Rs. / MMBTU.

12. The entity shall publish the retail selling price of natural gas for the purpose of invoicing to CNG customers in Rs. / Kg at all natural gas dispensing stations.

तेजपाल सिंह चंडावत
TEJPAL SINGH CHUNDAWAT
प्रबंधक - गैस विभाग
Manager - Gas Division



अतिरिक्त सचिव
ARVIND KUMAR
अतिरिक्त सचिव
Additional Adviser
पेट्रोलियम और प्राकृतिक गैस विभाग
Petroleum & Natural Gas Regulatory Board
एन.ए.सी. बिल्डिंग, गैस विभाग
New Delhi, India

13. The furnishing of performance bond of Rs. 500 Million is a guarantee for timely commissioning of the project as per the prescribed work programme in the bid and for meeting the service obligations during the operating phase of the project.

14. The entity shall comply with the applicable provisions under the Petroleum and Natural Gas Regulatory Board (Authorising Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Regulations, 2008, the Petroleum and Natural Gas Regulatory Board (Exclusivity for City or Local Natural Gas Distribution Networks) Regulations, 2008, relevant regulations for technical standards and specifications, including safety standards, any other regulations as may be applicable and the provisions of the Act.

15. In case the authorisation of the entity is terminated, the Board may assign the rights and obligations of the entity to any agency or another entity on such terms and conditions, as it may deem fit. Further, the entity may be required, as per the directions of the Board, to continue the operations of the CGD network at the same level till another agency or entity appointed by the Board takes over the full control of the CGD network.

16. The entity shall comply with any other term or condition which may be notified by the Board in public interest from time to time.

You are requested to confirm your acceptance by filling-in the acceptance of the grant of authorisation provided below and return the same in original.

Yours faithfully,

Dated:

Arvind Kumar
29/07/2019

Name and Designation of Officer
On behalf of the PNGRB

Official Seal

Tejpal
तेजपाल सिंह चण्डावत
TEJPAL SINGH CHUNDAWAT
प्रबंधक - गैस विभाग
Manager - Gas Division

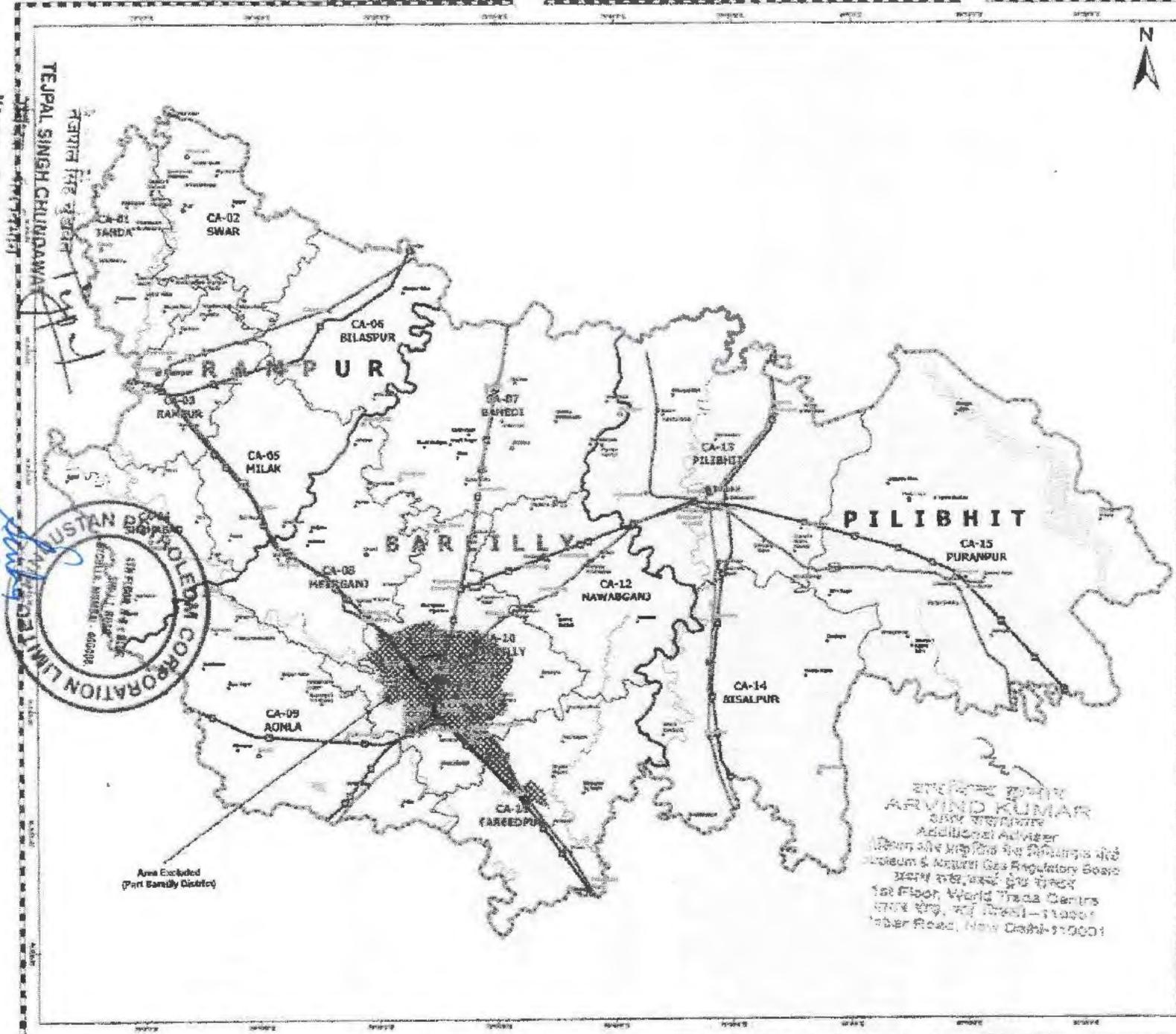


अतिरिक्त सलाहकार
ARVIND KUMAR
अतिरिक्त सलाहकार
Additional Adviser
पेट्रोलियम एवं प्राकृतिक गैस विनियामक बोर्ड
Petroleum & Natural Gas Regulatory Board
प्लेन ग्राउन्ड फ्लोर सेक्टर
1st Floor, World Trade Centre
अन्वर रोड, नई दिल्ली-110021
Anwar Road, New Delhi-110021

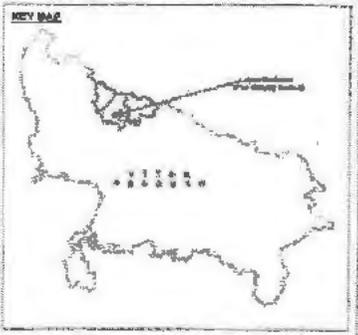
Manager - Gas Division

TEJPAL SINGH CHURDANA

True copy



**GEOGRAPHICAL AREA
BAREILLY (EXCEPT AREA ALREADY
AUTHORIZED), PILIBHIT AND RAMPUR
DISTRICTS**

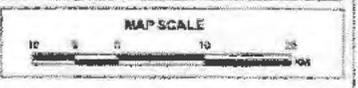


Total Geographical Area (Sq. Km)	7,486
No. of Charge Area	15
Total Household	12,08,397
Total Population	75,34,650

CHARGE AREA ID	NAME	CHARGE AREA ID	NAME
CA-01	Tanda	CA-08	Aonla
CA-02	Swar	CA-10	Bareilly (Part)
CA-03	Rampur	CA-11	Fareedpur
CA-04	Shahabad	CA-12	Nawabganj
CA-05	Milak	CA-13	Pilibhit
CA-06	Bilaspur	CA-14	Bisalpur
CA-07	Bahedi	CA-15	Purampur
CA-08	Meerganj (Part)		

LEGEND

VECTOR	LANDMARK
● DISTRICT HEADQUARTERS	□ RAILWAY STATION
○ TOWN	
● VILLAGE WITH POPULATION 5000 AND ABOVE	
— NATIONAL HIGHWAY	
— STATE HIGHWAY	
— RAILWAY	
— DISTRICT BOUNDARY	
— CHARGE AREA BOUNDARY	
— WATER BODY	
— AREA EXCLUDED	
— INDUSTRIAL AREA	



PETROLEUM AND NATURAL GAS REGULATORY BOARD
1st Floor, World Trade Centre
Connaught Place, New Delhi - 110021

Map No.	2008/047
Date	Nov-08
Map Title	Geographical Area Bareilly (Except area already authorized), Pilibhit and Rampur Districts

ARVIND KUMAR
Additional Adviser
Director of Natural Gas Regulatory Board
1st Floor, World Trade Centre
Connaught Place, New Delhi - 110021

26

कार्यालय मुरादाबाद विकास

प्राधिकरण,

27

संशोधित पत्र
मुरादाबाद।

पत्रांक 151(i)/मु0वि0प्रा0/मानचित्र/2023-24

दिनांक: 22 /05/2023

सेवा में,

तहसीलदार
तहसील सदर,
मुरादाबाद।

विषय- ऑनलाईन मानचित्र सं0- MBDA/BP/22-23/0690 में अनापत्ति प्रमाण पत्र जारी करने के सम्बन्ध में।

महोदय,

श्री अनिल कुमार, महाप्रबन्धक हिन्दुस्तान पेट्रोलियम कार्पोरेशन लि0 द्वारा गाटा सं0-926/4 व 926/5 ग्राम खरगपुर बाजे तहसील व जिला मुरादाबाद के क्षेत्रफल 2000.00 वर्गमी0 की भूमि पर हिन्दुस्तान पेट्रोलियम कार्पोरेशन लि0 का मानचित्र स्वीकृति हेतु ऑनलाईन पोर्टल पर प्रस्तुत किया गया है, जिसमें आपके विभाग की अनापत्ति प्रमाण पत्र की आवश्यकता है।

उक्त के क्रम में तहसीलदार, तहसील सदर, जिला मुरादाबाद का अनापत्ति प्रमाण पत्र प्राप्त करने हेतु आवेदक द्वारा प्रस्तुत स्वामित्व/मानचित्र की एक प्रति संलग्न कर आपको प्रेषित है कि उपरोक्त के सम्बन्ध में जांच कराकर आपत्ति/अनापत्ति को उपलब्ध कराने का कष्ट करें कि प्रश्नगत स्थल में नजूल भूमि या अन्य कोई सरकारी भूमि तो सम्मिलित नहीं है।

संलग्नक:-उपरोक्तानुसार।

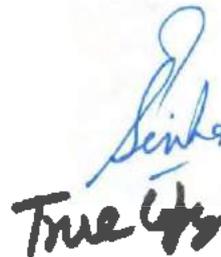
भवदीय

/

सचिव,

मुरादाबाद विकास प्राधिकरण,
मुरादाबाद।पत्रांक एवं दिनांक तदैव

1. श्री अनिल कुमार पुत्र श्री हरिनन्दन सिन्हा निवासी-वितरण शहरी गैस परियोजना यूपी0कलस्टर दूसरी मंजिल महालक्ष्मी टॉवर-112 सिविल लाईन, बरेली, उ0प्र0 को इस निर्देश के साथ कि सम्बन्धित कार्यालय से अनापत्ति प्राप्त कर दिनांक 25.05.2023 तक एम0डी0ए0 कार्यालय में उपलब्ध कराये, ताकि अग्रिम कार्यवाही की जा सके।



कार्यालय मुरादाबाद विकास प्राधिकरण, मुरादाबाद।

पत्रांक 152 (i) / मु0वि0प्रा0 / मानचित्र / 2023-24

दिनांक: 22 / 05 / 2023

सेवा में,

सक्षम प्राधिकारी,
नगर भूमि सीमारोपण,
मुरादाबाद।

विषय— ऑनलाईन मानचित्र सं0- MBDA/BP/22-23/0690 में अनापत्ति प्रमाण पत्र जारी करने के सम्बन्ध में।

महोदय,

श्री अनिल कुमार, महाप्रबन्धक हिन्दुस्तान पेट्रोलियम कार्पोरेशन लि0 द्वारा गाटा सं0-926/4 व 926/5 ग्राम खरगपुर बाजे तहसील व जिला मुरादाबाद के क्षेत्रफल 2000.00 वर्गमी0 की भूमि पर हिन्दुस्तान पेट्रोलियम कार्पोरेशन लि0 का मानचित्र स्वीकृति हेतु ऑनलाईन पोर्टल पर प्रस्तुत किया गया है, जिसमें आपके विभाग की अनापत्ति की आवश्यकता है।

उक्त के क्रम में सक्षम प्राधिकारी नगर भूमि सीमारोपण, मुरादाबाद का अनापत्ति प्रमाण पत्र प्राप्त करने हेतु आवेदक द्वारा प्रस्तुत स्वामित्व/मानचित्र की प्रति संलग्न कर आपको इस आशय से प्रेषित की जा रही है कि उपरोक्त के सम्बन्ध में जांच कराकर अपनी आपत्ति/अनापत्ति उपलब्ध कराने का कष्ट करें, कि प्रश्नगत स्थल में नजूल/सीलिंग भूमि तो निहित नहीं है।

संलग्नक:-उपरोक्तानुसार।

भवदीय

/

सचिव,

मुरादाबाद विकास प्राधिकरण,
मुरादाबाद।

पत्रांक एवं दिनांक तदैव

1. श्री अनिल कुमार पुत्र श्री हरिनन्दन सिन्हा निवासी-वितरण शहरी गैस परियोजना यूपी0कलस्टर दूसरी मंजिल महालक्ष्मी टॉवर-112 सिविल लाईन, बरेली, उ0प्र0 को इस निर्देश के साथ कि सम्बन्धित कार्यालय से अनापत्ति प्राप्त कर दिनांक 25.05.2023 तक एम0डी0ए0 कार्यालय में उपलब्ध करायें, ताकि अग्रिम कार्यवाही की जा सके।

Sinha
True Copy

सचिव

कार्यालय मुरादाबाद विकास प्राधिकरण, मुरादाबाद।
 पत्रांक 155⁽¹⁾/मु0वि0प्र0/मानचित्र/2023-24 दिनांक: 22 / 05 / 2023

सेवा में,

मुख्य अभियन्ता,
 उ0प्र0, पॉवर कार्पोरेशन,
 मुरादाबाद।

विषय— ऑनलाईन मानचित्र सं0— MBDA/BP/22-23/0690 में अनापत्ति प्रमाण पत्र जारी करने के सम्बन्ध में।

महोदय,

श्री अनिल कुमार, महाप्रबन्धक हिन्दुस्तान पेट्रोलियम कार्पोरेशन लि0 द्वारा गाटा सं0-926/4 व 926/5 ग्राम खरगपुर बाजे तहसील व जिला मुरादाबाद के क्षेत्रफल 2000.00 वर्गमी0 की भूमि पर हिन्दुस्तान पेट्रोलियम कार्पोरेशन लि0 का मानचित्र स्वीकृति हेतु ऑनलाईन पोर्टल पर प्रस्तुत किया गया है, जिसमें आपके विभाग की अनापत्ति की आवश्यकता है।

उक्त के सम्बन्ध में अपने विभाग से प्रकरण का जांच कराते हुए की आपत्ति/अनापत्ति प्राधिकरण को उपलब्ध कराने का कष्ट करें, ताकि मानचित्र का निस्तारण शीघ्र किया जा सके।

संलग्नक:—उपरोक्तानुसार।

सचिव,
 मुरादाबाद विकास प्राधिकरण,
 मुरादाबाद।

पत्रांक एवं दिनांक तदैव

1. श्री अनिल कुमार पुत्र श्री हरिनन्दन सिन्हा निवासी—वितरण शहरी गैस परियोजना यूपी0कलस्टर दूसरी मंजिल महालक्ष्मी टॉवर-112 सिविल लाईन, बरेली, उ0प्र0 को इस निर्देश के साथ कि सम्बन्धित कार्यालय से अनापत्ति प्राप्त कर दिनांक 25.05.2023 तक एम0डी0ए0 कार्यालय में उपलब्ध कराएँ, ताकि अग्रिम कार्यवाही की जा सके।

Senha
True Copy

72-4
 सचिव

कार्यालय मुरादाबाद विकास प्राधिकरण, मुरादाबाद।
 पत्रांक 156⁽¹⁾/मु0वि0प्रा0/मानचित्र/2023-24 दिनांक: 22 / 05 / 2023
 सेवा में,

प्रभारी अर्जन सीलिंग
 मुरादाबाद विकास प्राधिकरण,
 मुरादाबाद।

विषय— ऑनलाईन मानचित्र सं०— MBDA/BP/22-23/0690 में अनापत्ति प्रमाण पत्र जारी करने के सम्बन्ध में।

महोदय,

श्री अनिल कुमार, महाप्रबन्धक हिन्दुस्तान पेट्रोलियम कार्पोरेशन लि० द्वारा गाटा सं०—926/4 व 926/5 ग्राम खरगपुर बाजे तहसील व जिला मुरादाबाद के क्षेत्रफल 2000.00 वर्गमी० की भूमि पर हिन्दुस्तान पेट्रोलियम कार्पोरेशन लि० का मानचित्र स्वीकृति हेतु ऑनलाईन पोर्टल पर प्रस्तुत किया गया है, जिसमें अर्जन सीलिंग की अनापत्ति की आवश्यकता है।

उक्त के सम्बन्ध में अनापत्ति निर्गत किये जाने हेतु आवेदक द्वारा प्रस्तुत स्वामित्व की प्रति संलग्न कर प्रेषित है प्रस्तुत स्वामित्व का विभागीय अभिलेखों से जांच कराकर आपत्ति/अनापत्ति मानचित्र अनुभाग को उपलब्ध कराने का कष्ट करें, ताकि मानचित्र का निस्तारण शीघ्र किया जा सके।

संलग्नक:—उपरोक्तानुसार।

सचिव,
 मुरादाबाद विकास प्राधिकरण,
 मुरादाबाद।

पत्रांक एवं दिनांक तदैव

1. श्री अनिल कुमार पुत्र श्री हरिनन्दन सिन्हा निवासी—वितरण शहरी गैस परियोजना यूपी०कलस्टर दूसरी मजिल महालक्ष्मी टॉवर—112 सिविल लाईन, बरेली, उ०प्र० को सूचनार्थ।

सचिव

True Copy

Office of Moradabad Development Authority, Moradabad

Letter No. 151(i)/ M.V.P. /Map / 2023-24

Dated 22/05/2023

To,
Tehsildar
Tehsil Sadar,
Moradabad.

Subject: Regarding issuance of no objection certificate in connection with online Map No. MBDA/BP/22-23/0690.

Sir,

Shri Anil Kumar, General Manager, Hindustan Petroleum Corporation Limited, has presented the map of Hindustan Petroleum Corporation Limited on the online portal for approval on the land of area admeasuring 2000.00 square meters of Gata No. 926/4 and 926/5 at village Kharagpur Baje, Tehsil and District Moradabad, in respect of which no objection from your department is required.

In continuation of the above, a copy of the ownership/map submitted by the applicant for obtaining the No Objection Certificate from the Tehsildar Tehsil Sadar, District Moradabad is being sent to you with the intention that you may provide your objection/no objection after conducting an investigation in relation to the above as to whether the in the land in question, Nazul land or any other Govt. land is not included.

Attachment:- As above.

Yours truly

Secretary,
Moradabad Development Authority,
Moradabad.

Letter No. and date therein

1. Shri Anil Kumar son of Shri Harinandan Sinha resident of Distribution Urban Gas Project, UP Cluster, 2nd Floor Mahalaxmi Tower-112 Civil Line, Bareilly, Uttar Pradesh with instructions to obtain no-objection from the concerned office and make it available in the MDA office by 25.05.2023, so that further action can be taken.


/True Copy/

Office of Moradabad Development Authority, Moradabad

Letter No. 152(i)/ M.V.P. /Map / 2023-24

Dated 22/05/2023

To,
Competent Authority,
City Land Demarcation,
Moradabad.

Subject: Regarding issuance of no objection certificate in connection with online Map No. MBDA/BP/22-23/0690.

Sir,

Shri Anil Kumar, General Manager, Hindustan Petroleum Corporation Limited, has presented the map of Hindustan Petroleum Corporation Limited on the online portal for approval on the land of area admeasuring 2000.00 square meters of Gata No. 926/4 and 926/5 at village Kharagpur Baje, Tehsil and District Moradabad, in respect of which no objection from your department is required.

In continuation of the above, a copy of the ownership/map submitted by the applicant for obtaining the No Objection Certificate from the Competent Authority, City Land Demarcation, Moradabad is being sent to you with the intention that you may provide your objection/no objection after conducting an investigation in relation to the above, whether the land in question does not fall under Nazul/ceiling land.

Attachment:- As above.

Yours truly

Secretary,
Moradabad Development Authority,
Moradabad.

Letter No. and date therein

1. Shri Anil Kumar son of Shri Harinandan Sinha resident of Distribution Urban Gas Project, UP Cluster, 2nd Floor Mahalaxmi Tower-112 Civil Line, Bareilly, Uttar Pradesh with instructions to obtain no-objection from the concerned office and make it available in the MDA office by 25.05.2023, so that further action can be taken.


/True Copy/

Office of Moradabad Development Authority, Moradabad

Letter No. 155(i)/ M.V.P. /Map / 2023-24

Dated 22/05/2023

To,
Chief Engineer
U.P. Power Corporation
Moradabad.

Subject: Regarding issuance of no objection certificate in connection with online Map No. MBDA/BP/22-23/0690.

Sir,

Shri Anil Kumar, General Manager, Hindustan Petroleum Corporation Limited, has presented the map of Hindustan Petroleum Corporation Limited on the online portal for approval on the land of area admeasuring 2000.00 square meters of Gata No. 926/4 and 926/5 at village Kharagpur Baje, Tehsil and District Moradabad, in respect of which no objection from your department is required.

In relation to the above, please get the matter investigated from your department and provide objection/ no objection to the authority, so that the map can be disposed of at the earliest.

Attachment:- As above.

Secretary,
Moradabad Development Authority,
Moradabad.

Letter No. and date therein

1. Shri Anil Kumar son of Shri Harinandan Sinha resident of Distribution Urban Gas Project, UP Cluster, 2nd Floor Mahalaxmi Tower-112 Civil Line, Bareilly, Uttar Pradesh with instructions to obtain no-objection from the concerned office and make it available in the MDA office by 25.05.2023, so that further action can be taken.



/True Copy/

Office of Moradabad Development Authority, Moradabad

Letter No. 156(i)/ M.V.P. /Map / 2023-24

Dated 22/05/2023

To,
Incharge, Urban Ceiling,
Moradabad Development Authority,
Moradabad.

Subject: Regarding issuance of no objection certificate in connection
with online Map No. MBDA/BP/22-23/0690.

Sir,

Shri Anil Kumar, General Manager, Hindustan Petroleum Corporation Limited, has presented the map of Hindustan Petroleum Corporation Limited on the online portal for approval on the land of area admeasuring 2000.00 square meters of Gata No. 926/4 and 926/5 at village Kharagpur Baje, Tehsil and District Moradabad, in respect of which no objection from Urban Ceiling department is required.

In order to issue no objection certificate in relation to the above, a copy of the ownership submitted by the applicant is attached. Please check the presented ownership with the departmental records and make available to the objection/no-objection map section, so that the map can be disposed of at the earliest.

Attachment:- As above.

Secretary,
Moradabad Development Authority,
Moradabad.

Letter No. and date therein

1. Shri Anil Kumar son of Shri Harinandan Sinha resident of Distribution Urban Gas Project, UP Cluster, 2nd Floor Mahalaxmi Tower-112 Civil Line, Bareilly, Uttar Pradesh, for information.



/True Copy/

कार्यालय मुरादाबाद विकास प्राधिकरण, मुरादाबाद ।
पत्रांक:- 195 / मु0वि0प्रा0 / अर्जन अनु0 / 2022-23 दिनांक :- 23.05.2023

सेवा में,

39

सचिव,
मुरादाबाद विकास प्राधिकरण
मुरादाबाद ।

विषय:- ऑनलाइन मानचित्र सं0-MBDA/BP/22-23/ 0690 में अनापत्ति प्रमाण पत्र जारी करने के सम्बन्ध में।

महोदय,

कृपया स्वकीय पत्र सं0-134 / मु0वि0प्रा0 / मानचित्र / 2023-24 दिनांक 09.05.2023 का संदर्भ ग्रहण करने का कृपया करें, जिसमें ग्राम-खरगपुर बाजे तहसील व जिला मुरादाबाद स्थित गाटा सं0-926 / 5 रकबा 2000.00 वर्ग मी0 भूमि पर हिन्दुस्तान पेट्रोलियम कार्पोरेशन लि0 का मानचित्र स्वीकृति हेतु मानचित्र सं0-MBDA/BP/22-23/0690 के लिये अर्जन व सीलिंग सम्बन्धी आपत्ति / अनापत्ति चाही गयी है।

उपरोक्तानुसार प्रस्तुत अभिलेखों / साक्ष्यों एवं अर्जन अनुभाग के लेखपाल की आख्यानसार आपको सूचित करना है कि अर्जन अनुभाग में उपलब्ध अभिलेखों के अनुसार ग्राम-खरगपुर बाजे तहसील व जिला मुरादाबाद स्थित सं0-926 / 5 में अर्जन सीलिंग के अन्तर्गत कोई भूमि प्राधिकरण की कब्जा प्राप्त भूमि नहीं है और न ही प्राधिकरण द्वारा कोई भूमि अर्जित / अर्जन हेतु प्रस्तावित की गयी है। परन्तु मानचित्र की स्वीकृति हेतु आवेदन के समय / से पूर्व अथवा अन्य किसी भी विभाग / संस्था / बैंक / अन्यत्र इस सूचना-पत्र का प्रयोग करने से पूर्व सक्षम प्राधिकारी नगर भूमि सीमारोपण, मुरादाबाद से आपकी भूमि के सीलिंग मुक्त होने एवं राजस्व विभाग / नगर निगम, मुरादाबाद / सम्बन्धित विभाग से आपकी भूमि के ग्राम समाज की भूमि, चक रोड़, नाला, तालाब आदि सरकारी भूमि से मुक्त / अप्रभावित होने के सम्बन्ध में अनापत्ति प्रमाण-पत्र प्राप्त करना आवश्यक होगा।

प्रभारी अर्जन

मुरादाबाद विकास प्राधिकरण
मुरादाबाद ।

प्रतिलिपि:-

- श्री अनिल कुमार पुत्र श्री हरिनन्दन सिन्हा निवासी-वितरण शहरी गैस परियाजना यू0पी0 कलस्टर दूसरी मंजिल महालक्ष्मी टॉवर-112 सिविल लाईन, बरेली, उ0प्र0 को सूचनार्थ प्रेषित।

प्रभारी अर्जन

मुरादाबाद विकास प्राधिकरण
मुरादाबाद ।

Love Gps

Office of Moradabad Development Authority, Moradabad.

Letter No. 195/1/ M.V.P./Acquisition No./2022-23

Date :- 23.05.2023

To,
Secretary,
Moradabad Development Authority,
Moradabad.

Subject:- Regarding issuance of No Objection Certificate in
Online Map No. O-MBDA/BP/22-23/0690.

Sir,

Please refer to your Letter No. 0-134/MVP/Map/2023-24 dated 09.05.2023, in which Objection/No objection regarding acquisition and ceiling on the land of Gata No. 926/5, area 2000.00 square meters, located in village Kharagpur Baje Tehsil and District Moradabad is sought for approval of Map no. MBDA/BP/22-23/0690 of Hindustan Petroleum Corporation Limited.

According to the records/evidence presented above and the report of the Accountant of the Acquisition Section, we have to inform you that according to the records available in the Acquisition Section, there is no land occupied by the Land Authority under urban ceiling of No. 926/5 located in Village Kharagpur Baje Tehsil and District Moradabad, nor has any land been acquired/proposed for acquisition by the authority. But before the time of application for approval of the map or before using this information letter in any other department/ institution/ bank/ elsewhere, ensure that your land is free from sealing from the competent authority, City Land Demarcation, Moradabad and Revenue Department/City. It will be necessary to obtain a

No Objection Certificate from the Corporation, Moradabad/
related department regarding your land being free/not affected
by Village Society Land, Chak Road, Drain, Pond, etc.
Government Land.

Incharge Acquisition
Moradabad Development Authority
Moradabad.

Copy :- 1. Submitted for information to Mr. Anil Kumar, son of
Mr. Harinandan Sinha, resident of Distribution
Urban Gas Project, UP Cluster, 2nd Floor,
Mahalaxmi Tower -112 Civil Line, Bareilly,
Uttar Pradesh.

Sd/- (Illegible)
Incharge Acquisition
Moradabad Development Authority
Moradabad.



//TRUE COPY TRANSLATED//

सेवा में,

श्रीमान मैनेजर महोदय,
एच०पी०सी०एल०, रीजनल ऑफिस,
जनपद-बरेली।

वेदोपलक्षण और प्राकृतिक शक्ति
विनिर्माणक बर्ड इन्फ्लूएंजा बर्ड
इस सेक्टर बाबर बर्ड
नई दिल्ली-110001

सम्बन्धित तहसील मुरादाबाद

विषय:- ग्राम मिलक खरगपुर बाजे तहसील व जिला-मुरादाबाद में एच०पी०सी०एल० गैस कम्पनी द्वारा कराये जा रहे स्टेशन निर्माण के सम्बन्ध में।

महोदय,

उपरोक्त विषय के सम्बन्ध में अवगत कराना है कि ग्राम मिलक खरगपुर बाजे तहसील मुरादाबाद में गाँव की घनी आबादीके निकट गैस कम्पनी एच०पी०सी०एल० के द्वारा गैस स्टेशन/प्लांट का निर्माण किया जा रहा है, जिससे ग्रामवासियों को गैस प्लांट के खतरे से होने वाले नुकसान की पूर्ण संभावना है और किसी भी समय गैस की दुर्घटना से जन हानि एवं पशु हानि हो सकती है। मिलक खरगपुर बाजे से सटा ग्राम हृदयपुर भी है। सम्बन्धित गाँव में कच्चे मकानों की अधिकता है और ये गाँव रामगंगा नदी की बाढ़ से प्रभावित रहे हैं। ऐसी स्थिति में एच०पी०सी०एल० के गैस स्टेशन को गाँव से हटाकर ऐसे क्षेत्र में जाकर लगाया जाये जहाँ गाँव की आबादी प्रभावित न हो। गैस के स्टेशन/प्लांट निर्माणाधीन कार्य को रोके जाना न्यायहित में परम आवश्यक है।

अतः श्रीमान जी से अनुरोध है कि एच०पी०सी०एल० गैस/प्लांट के निर्माण से सम्बन्धित खतरे को ध्यान में रखते हुए एवं जनहित को दृष्टिगत रखते हुए एच०पी०सी०एल० गैस स्टेशन/प्लांट गाँव से दूर किसी अन्यत्र स्थान पर ले जाने की कृपा करें तथा निर्माणाधीन स्टेशन/प्लांट को रोके जाने के आदेश अति आवश्यक एवं न्यायोचित है।

आपकी अति कृपा होगी।

दिनांक:- 5.0.23

ग्राम प्रधान
ग्राम पंचायत-खरगपुर बाजे
मि०ख०-मूँडापाण्डे, मुरादाबाद

प्रार्थीगण/ग्रामवासीगण

20/4/2023

ग्राम प्रधान

ग्राम पंचायत-खरगपुर बाजे

मि०ख०-मूँडापाण्डे, मुरादाबाद

Remeshwar Prasad

Ade Sh Kumar

रामच

पद्म

धर्मशार

चन्द्रपाल

सुशीला

शक्ति

पद्म

लक्ष्मण

Baharam Singh

सुभाषचंद्र बोस

श्री श्री लाल

विष्णु लाल

लाल

सुभाषचंद्र

Libs
Tweety

To,

1. Mr. Manager Sir,
HPCL, Regional Office, Bareilly.

2. Mr.
Petroleum And Natural Gas Regulatory Board,
1st Floor, World Trade Centre, Babar Road,
New Delhi 110001

Related Tehsil Moradabad

Subject:- Regarding construction of station being made by
HPCL Gas Company in Village Milak Kharagpur
Baje Tehsil and District- Moradabad.

Sir,

In relation to the above subject, it is to be informed that a gas station/plant is being constructed by the gas company IIPCI, near the densely populated village of village Milak Kharagpur, Baje Tehsil Moradabad, because of which there is possibility of loss to the villagers due to the threat of the gas plant and any time a gas accident can cause loss of life and loss of animals. Village Hridaypur is also adjacent to Milak Kharagpur Baje. There is a majority of Kutchha Houses in the concerned village and these villages have been affected by the floods of Ramganga river. In such a situation, the HPCL Gas Station should be shifted from the village to an area where the population of the village will not be affected. It is absolutely necessary in the interest of justice to stop the work under construction of gas station/plant.

Therefore, keeping in mind the danger related to construction of HPCL Gas/Plant and keeping in view the public interest, it is requested to move the HPCL Gas Station/Plant to some other place away from the village the order to stop the station/plant under construction is absolutely necessary and justified.

Will be highly obliged.

Date :- 5. 6. 2023

Sd/- (Illegible)
(Prempal)
Gram Pradhan
Gram Panchayat - Kharagpur Vasi
Vikas Khand . Mudhhapande, Moradabad
Applicants/Villagers

Illegible Seal of
Gram Pradhan
Gram Panchayat Jaitiya
V.K. Mudhhapande (Moradabad)

Sd/- Rameshwar Prasad

Sd/- Adesh Kumar

Sd/- RTI of Rajeev

Sd/- RTI of Pappu

Sd/- RTI of Harkishore

Sd/- RTI of Chanderpal

Sd/- LTI of Sushila

Sd/- RTI of Rakesh

Sd/- RTI of Rajesh

Sd/- RTI of Babloo

Sd/- RTI of Baharan Singh

Sd/- Sanjay Singh

Sd/- Rambhaj Singh

Sd/- Vijay Lakshmi

Sd/- Pyare Lal

Sd/- Chutan Singh

//TRUE COPY TRANSLATED//

सेवा में,

श्रीमान जिलाधिकारी महोदय,
जनपद-मुरादाबाद।

सम्बन्धित तहसील मुरादाबाद

विषय:- ग्राम मिलक खरगपुर बाजे तहसील व जिला-मुरादाबाद में एच0पी0सी0एल0 गैस कम्पनी द्वारा कराये जा रहे स्टेशन निर्माण के सम्बन्ध में।

महोदय,

उपरोक्त विषय के सम्बन्ध में अवगत कराना है कि ग्राम मिलक खरगपुर बाजे तहसील मुरादाबाद में गाँव की घनी आबादीके निकट गैस कम्पनी एच0पी0सी0एल0 के द्वारा गैस स्टेशन/प्लांट का निर्माण किया जा रहा है, जिससे ग्रामवासियों को गैस प्लांट के खतरे से होने वाले नुकसान की पूर्ण संभावना है और किसी भी समय गैस की दुर्घटना से जन, हानि एवं पशु हानि हो सकती है। मिलक खरगपुर बाजे से सटा ग्राम हृदयपुर भी है। सम्बन्धित गाँव में कच्चे मकानों की अधिकता है और ये गाँव रामगंगा नदी की बाढ़ से प्रभावित रहे हैं। ऐसी स्थिति में एच0पी0सी0एल0 के गैस स्टेशन को गाँव से हटाकर ऐसे क्षेत्र में जाकर लगाया जाये जहाँ गाँव की आबादी प्रभावित न हो। गैस के स्टेशन/प्लांट निर्माणाधीन कार्य को रोके जाना न्यायहित में परम आवश्यक है।

अतः श्रीमान जी से अनुरोध है कि एच0पी0सी0एल0 गैस/प्लांट के निर्माण से सम्बन्धित खतरे को ध्यान में रखते हुए एवं जनहित को दृष्टिगत रखते हुए एच0पी0सी0एल0 गैस स्टेशन/प्लांट गाँव से दूर किसी अन्यत्र स्थान पर ले जाने की कृपा करें तथा निर्माणाधीन स्टेशन/प्लांट को रोके जाने के आदेश अति आवश्यक एवं न्यायोचित है।

आपकी अति कृपा होगी।

दिनांक:- 5.6.2023

(Signature)
ग्राम प्रधान

ग्राम पंचायत-खरगपुर बाजे
मुरादाबाद
प्राथीगण/ग्रामवासीगण

(Signature)
ग्राम प्रधान

Rameshwar Prasad

Ade Sh Kumar

47



राजेश



444



रविशंकर

चन्द्रपाल

सुशीला



शक्तिश



राजेश

राजेश

Baharon Singh

Sonjay Singh,

राजेश सिंह

विजय लक्ष्मी

राजेश

444

True Copy

To
Mr. District Magistrate, District-
Moradabad.

Related Tehsil Moradabad

Subject:- Regarding construction of station being made by
HPCL Gas Company in Village Milak Kharagpur
Baje Tehsil and District- Moradabad.

Sir,

In relation to the above subject, it is to be informed that a gas station/plant is being constructed by the gas company HPCL near the densely populated village of village Milak Kharagpur, Baje Tehsil Moradabad, because of which there is possibility of loss to the villagers due to the threat of the gas plant and any time a gas accident can cause loss of life and loss of animals. Village Hridaypur is also adjacent to Milak Kharagpur Baje. There is a majority of Kutcha Houses in the concerned village and these villages have been affected by the floods of Ramganga river. In such a situation, the HPCL Gas Station should be shifted from the village to an area where the population of the village will not be affected. It is absolutely necessary in the interest of justice to stop the work under construction of gas station/plant.

Therefore, keeping in mind the danger related to construction of HPCL Gas/Plant and keeping in view the public interest, it is requested to move the HPCL Gas Station/Plant to some other place away from the village, the order to stop the station/plant under construction is absolutely necessary and justified.

Will be highly obliged.

Date :- 5.6.2023

Sd/- (Illegible)
(Prempal)
Gram Pradhan

103

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Gram Panchayat-Kharagpur Vasi
Vikal Khand . Mudhhapande. Moradabad
Applicants/Villagers

Illegible Seal of
Gram Pradhan
Gram Panchayat Jaitiya
V.K. Mudhhapande (Moradabad)

Sd/- Rameshwar Prasad

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Sd/- RTI of Babloo

Sd/- RTI of Baharan Singh

Sd/- Sanjay Singh

Sd/ Rambhaj Singh

Sd/- Vijay Lakshmi

Sd/- Pyare Lal

Sd/- Chutan Singh



//TRUE COPY TRANSLATED//

सूचना का अधिकार अधिनियम, 2005 की धारा-6(1) के अधीन सूचना अभिप्राप्त करने के लिए अनुरोध

Received
12/10/23
JMS

50

सेवा में,

जन सूचना अधिकारी/मैनेजर, एच0पी0सी0एल0

प्रथम तल, महालक्ष्मी टॉवर-112, सिविल लाईन, जनपद-बरेली।

1. आवेदक का पूरा नाम- आदेश कुमार यादव
2. पिता/पति का नाम- श्री लल्लू सिंह यादव
3. पता - लाईनपार मौहल्ला लक्ष्मणपुरी, निकट डा0एम0के0बरूआ, थाना-मझोला, तहसील व जिला-मुरादाबाद
4. ई-मेल पता, यदि कोई हो - नहीं।
5. दूरभाष संख्या और/या मोबाइल संख्या- 9027946025
6. मांगी गयी सूचना का ब्यौरा- 9027946025
1. ग्रामीण क्षेत्र एवं शहरी क्षेत्र में आबादी के निकट गैस/प्लांट स्टेशन लगाने का क्या मानक है, कृपया उपलब्ध कराने का कष्ट करें ?
2. गाँव व आबादी से गैस स्टेशन/प्लांट लगाने के लिये कितनी दूरी होनी चाहिये, कृपया उपलब्ध कराने का कष्ट करें ?
3. कृषि भूमि में कार्मिशियल/औद्योगिक कार्य ग्राम मिलक खरगपुर बाजे में एच0पी0सी0सी0एल0 गैस कम्पनी किस आधार पर निर्माण कार्य कर रही है, कृपया उपलब्ध कराने का कष्ट करें ?
4. ग्राम मिलक खरगपुर बाजे मुरादाबाद में एच0पी0सी0एल0 के गैस स्टेशन बनाये जाने में पी0डब्ल्यू0डी0 विभाग, भू संरक्षण विभाग, अग्नि शमन विभाग एवं पर्यावरण आदि से क्या एन0ओ0सी0 ली गयी है, यदि ली गयी है तो उनकी प्रति उपलब्ध कराने का कष्ट करें ?
7. क्या वांछित सूचना व्यक्ति के जीवन या उसकी स्वतंत्रता से सम्बन्धित है। हां/नहीं- नहीं।
8. जमा की गयी फीस का ब्यौरा-10/-रु0 का भारतीय पोस्टल आर्डर सं0-
9. क्या आवेदक गरीबी रेखा से नीचे (बी0पी0एल0) की श्रेणी का है हां/नहीं-नहीं
10. संलग्नकों की सूची-
स्थान- मुरादाबाद

Note - जैसा कि आदेश लक्षण के कार्यालय में नया प्रमाणित मोबाइल नंबर 9027946025 का नं- 21439

आवेदक के पूर्ण हस्ताक्षर

दिनांक - 5.6.2023

पावती

आदेश कुमार यादव पुत्र श्री लल्लू सिंह यादव निवासी-लाईनपार मौहल्ला लक्ष्मणपुरी, निगर डा0 एम0के0बरूआ, थाना-मझोला, तहसील व जिला-मुरादाबाद से दिनांकको सूचना का अधिकार अधिनियम-2005 की धारा-6(1) के अधीन सूचना की मांग हेतु आवेदन पत्र जी कमांक पर पंजीकृत है, प्राप्त किया।

True Copy

Request for obtaining information under section 6(1) of the Right to Information Act, 2005

Received on 12/6/23

Sd/- (PAV)

To,

Public Information Officer/ Manager, HPCL
1st Floor, Mahalakshmi Tower-112
Civil Line, District Bareilly.

- | | | |
|----|---|---|
| 1. | Full name of applicant | Adesh Kumar Yadav |
| 2. | Father/ Husband's name | Sh. Lallu Singh Yadav |
| 3. | Address | Linepar, Mohalla Laxmanpuri
Near Dr. M.K. Barua, P.S. Majhola,
Tehsil & Distt. Moradabad. |
| 4. | E-mail address, if any. | No. |
| 5. | Telephone No. and/or
Mobile No. | 9027946025 |
| 6. | Details of the information
sought -- | |
1. What is the standard of setting up gas/plant stations near the population in rural areas and urban areas, please provide the same?
 2. What should be the distance from the village and population to set up the gas station/ plant? Please provide the same.
 3. On what basis is HPCL Gas Company doing commercial/industrial work in agricultural land at Village Milak Kharagpur Baje? Please provide.
 4. Has NOC been taken from PWD Department, Soil Conservation Department, Fire Department and Environment, etc. for building a gas station of HPCL in village Milak

Kharagpur Baje Moradabad, if has been taken, please provide copy thereof?

7. Whether the desire information relate to the life or liberty of the person.
Yes/ No. -- No.

8. Details of the fees deposited - Indian Postal Order for Rs. 10/-
No.

Note: Due to non-availability of Rs. 10/- Indian Postal Order, I am sending an amount of Rs. 10/- in cash, Note No. 80H-27439_.

9. Whether the applicant belongs to the category of below the poverty line (BPL) – Yes/No -- No

10. List of enclosures --

Place - Moradabad

Sd/- (illegible)
Full signature of applicant

Dated: 5.6.2023

Acknowledgment

The application dt. _____ for obtaining information under section 6(1) of the Right to Information Act, 2005 received from Adesh Kumar Yadav s/o Sh. Lallu Singh Yadav, resident of Linepar, Mohalla Laxmanpuri, Near Dr. M.K. Barua, P.S. Majhola, Tehsil & Distt. Moradabad, has been registered with Sl. No. _____.


/True Copy/

प्राप्त सं. 1958
प्राप्ति तिथि 04-06-2023

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श्रीमान जी,
संबन्धित पत्र कोषालय मुरादाबाद विकास प्राधिकरण मुरादाबाद के पत्र सं. 151/ मु. वि. प्रा. मानचित्र/ 2023-24 दिनांक 22/05/2023 जोकि ऑनलाइन मानचित्र सं. - MBDA/BP/22-23/0690 में अनापत्ति प्रमाण पत्र जारी करने के सम्बन्ध गाटा सं. - 926/4 व 926/5 ग्राम खरगपुर बाजे तहसील व जिला - मुरादाबाद कोषालय 2000 वर्ग मी. की भूमि पर हिन्दुस्तान पेट्रोलियम कार्पोरेशन लि. का मा. स्वीकृति हेतु ऑनलाइन पोर्टल पर प्रस्तुत किया गया है जिसके सम्बन्ध में अप्रत्याशित निम्नवत है -

उक्त के सम्बन्ध में अवगत कारण है कि ग्राम खरगपुर बाजे व जिला - मुरादाबाद के गाटा सं. 926/4 रकबा 0.327 है व गाटा सं. 926/ रकबा 0.327 है. संकल्पणीय भूमिधार के रूप में दर्ज है। उक्त गाटा क्षेत्र में कोई भूमि जालबन्धन व सीलिंग राजस्व आगोश्या अनुसार देव नहीं है अप्रत्याशित सेना के सादर उपस्थित है।

Dr. राजा कुमार
26/05/23 लेखपाल

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महोदय,

लेखपाल आरव्या सम्प्रदाय

रा.नि. लक्ष्मीपुर कटेटई
तहसील सदर मुरादाबाद

T.P.

Dr. Singh
5-6-23

उद्देश्य,
रा.नि. आरव्या लाहूर
01/6/23

Dr. Singh
01/06/23

11/05/23
11/05/23
11/05/23

Report regarding land under/ not under urban ceiling

54

Please take reference of your own letter no. 152/M.V.P./-Map/2023-24 dated 22.05.2023, through which Mr. Anil Kumar, General Manager, Hindustan Petroleum Corporation Ltd. has sought from Development Authority, as to whether there is an Objection/No Objection pertaining to Land being Under Ceiling or Not in respect of land in Gata No. 926/4, 926/5 of village Kharagpur Baje for which the Map of Hindustan Petroleum Corporation Limited has been submitted for approval on the land of 2000.00 sq.m. out of the total area is contained in the applied site in question.

In relation to the above, based on the records available in the office and the register of section 10(5), the information is as follows:-

“The above applied site is situated in village Kharagpur in Gata No. 926.4, 926/5, out of whose total area, 2000 sq.mts. of land included urban ceiling land or not, the records/register of Section 10(5) currently available in the office were examined. According to the register of Section 10(5), the applied site is situated in Gata No. 926/4, 926/5 of village Kharagpur, out of whose total area, 2000 sq.mts. does not appear to be.”

Sd/- (Rita Singh),
Senior Clerk,

Forwarded: Additional District Magistrate (City) Competent Authority, City Land Demarcation, Moradabad.

Official Seal of Office Competent Judicial Officer, City Land Demarcation, Moradabad



//TRUE COPY TRANSLATED//



हिन्दुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड
 (भारत सरकार का उपक्रम) रजिस्टर्ड ऑफिस : 17, जमशेदजी टाटा रोड, मुंबई - 400 020.
HINDUSTAN PETROLEUM CORPORATION LIMITED
 (A GOVERNMENT OF INDIA ENTERPRISES) REGISTERED OFFICE: 17, JAMSHEDJI TATA ROAD, MUMBAI - 400 020.

SS

हिन्दुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड नेचुरल गैस एचबीयू, पियदर्शिनी बिल्डिंग, 6-बी फ्लोर, ईस्टर्न एक्सप्रेस हाईवे, सायन, मुंबई 400022.

Natural Gas SBU Priyadarshini Bldg, 6-B Floor, Eastern Express Highway, Sion, Mumbai-400022

CIN: L 23201MN1952GOIOO8856

संदर्भ: आरटीआई पंजीकरण नंबर:
एचपीसीएलडी/आर/पी/23/000373

कोड	रजिस्ट्रार/आरटीआई/उ.प्र.
दिनांक	

श्री आदेश कुमार सादव
 पुत्र श्री लक्ष्म सिंह यादव
 लाइन पार मोहल्ला लक्ष्मणपुरी,
 डॉक्टर एम.के. बरुआ के पास,
 धाना मझोला, सहस्रौल/जिला मुरादाबाद, उ.प्र.
 पिन कोड: 202413
 मोबाइल- 9027246025

विषय: आरटीआई अधिनियम, 2005 के तहत प्रश्न
 प्रिय ग्राहक/सहस्रौल

हम आपके आरटीआई आवेदन संख्या दिनांक 05/06/2023 का संदर्भ लेते हैं जो हमें 12/06/2023 को 10/- रुपये नकद (अमान्य आरटीआई शुल्क प्रारूप) के आरटीआई शुल्क के साथ प्राप्त हुआ था, आपका आवेदन आरटीआई पोर्टल पर एचपीसीएलडी/आर/पी/23/000373 संदर्भ के साथ पंजीकृत है।

कृपया ध्यान दें कि आपने आरटीआई शुल्क सही प्रारूप में जमा नहीं किया है। अधिक जानकारी हेतु आप हमारी कॉर्पोरेट वेबसाइट www.hindustanpetroleum.com/rti पर होस्ट किए गए हमारे सूचना का अधिकार पृष्ठ पर जा सकते हैं।

आपके त्वरित संदर्भ के लिए, हमने एचपीसीएल को देय आरटीआई शुल्क के संबंध में विवरण नीचे दिया है।

आवेदन के साथ अट्रोपित किया जाने वाला मूल शुल्क 10 रुपये (दस रुपये) है।

यदि मूल शुल्क का भुगतान भारतीय पोस्टल ऑर्डर द्वारा किया जाता है, तो इसे केवल मुंबई में देय हिन्दुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड के पक्ष में आहरित किया जाएगा और सभी मामलों में पूरा किया जाएगा। प्रसंग भिन्नता होने पर उचित आरटीआई मूल शुल्क के अभाव में आवेदन को अस्वीकार कर दिया जाएगा।

कोई फी स्टाम्प, देजरी भुगतान, स्टाम्प पेपर, डाकघर में भुगतान, डाक द्वारा नकद, मनी ऑर्डर, पोस्ट कार्ड, पोस्टल स्टॉप, व्यक्तिगत चेक, सहकारी बैंकों के डीडी या बैंकर चेक आदि आरटीआई शुल्क के लिए स्वीकार्य नहीं हैं।

आरटीआई अधिनियम 2005 के सिद्धांतों के अनुरूप, गरीबी रेखा से नीचे (बीपीएल) वाले नागरिकों को निर्धारित शुल्क का भुगतान करने की आवश्यकता नहीं है। हालांकि, यह आवश्यक है कि बीपीएल नागरिक यह साबित करने हेतु साक्ष्य संलग्न करें कि वे बीपीएल श्रेणी से संबंधित हैं।

गलत आरटीआई शुल्क के बावजूद आपके द्वारा मांगी गई जानकारी हम नीचे दे रहे हैं।

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इस उत्तर के साथ, आपको अपने वैध पहचान प्रमाण के साथ एचपीसीएल बरेली कार्यालय से संपर्क करने की सलाह दी जाती है, जहाँ अस्टीआई की भौतिक प्रति सौंपी गई थी। हमारे खाते को बंद करने एवं कार्यालय से 10% कन्से नकद प्राप्त करने हेतु सही प्रारूप में अस्टीआई शुल्क के साथ वास्तविक पहचान सुनिश्चित करने के लिए सरकार द्वारा जारी आईडी प्रमाण की प्रति।"

हम प्रारंभिक जानकारी के साथ आपके प्रश्नों का बिंदुवार उत्तर निम्नानुसार दे रहे हैं:

1	प्रश्न	ग्रामीण क्षेत्र एवं शहरी क्षेत्र में आबादी के निकट गैस / प्लांट स्टेशन लगाने का क्या मानक है, कृपया उपलब्ध कराने का कहें ?
	उत्तर	ओथिखुवा जी एस.आर. 632(इ) के तहत पीएनजी अलबी दिशानिर्देशों के अनुसार, सिटी गैस स्टेशन आबादी वाले क्षेत्र की परिधि पर स्थापित किया जाएगा।
2	प्रश्न	गाँव व आबादी से गैस स्टेशन / प्लांट लगाने के लिये कितनी दूरी होनी चाहिये, कृपया उपलब्ध कराने का कहें ?
	उत्तर	यह सीजीएस (सिटी गैस स्टेशन) एक पैमाइश और दबाव नियामक स्टेशन है, न कि गैस का विक्रय बिंदु। कोई गैस भंडारण नहीं। सीजीएस की स्थापना के लिए बुनियादी आवश्यकता/मानक गैस स्रोत बिंदु के आसपास है। चूंकि निकटतम गैस स्रोत बिंदु सैफपुर पल्लु गाँव में गैल का एचसी-1ए है, हम एचबी-1ए के आसपास संयंत्र स्थापित कर रहे हैं।
3	प्रश्न	कृषि भूमि में कार्मिधियत / औद्योगिक कार्य ग्राम मिलक खडगपुर बाजे में एचपीसीएल गैस कम्पनी किस आधार पर निर्माण कार्य कर रही है, कृपया उपलब्ध कराने का कहें ?
	उत्तर	गाँव- मिलक खडगपुर मुरादाबाद विकास प्राधिकरण (एमडीए) के अंतर्गत आता है। एमडीए के दिशा-निर्देशों के अनुसार कृषि भूमि पर एमडीए बोर्ड की विरोध अनुमति से गैस स्थापना संभव स्थापित किया जा सकता है।
4	प्रश्न	ग्राम मिलक खडगपुर बाजे मुरादाबाद में एचपीसीएल के गैस स्टेशन बनाये जाने में पीओसीएल डी० विभाग, भू संरक्षण विभाग, अग्नि शमन विभाग एवं पर्यावरण आदि से क्या एनओसी ली गयी है, यदि ली गयी है तो उनकी प्रति उपलब्ध कराने का कहें ?
	उत्तर	चूंकि गाँव- मिलक खडगपुर मुरादाबाद विकास प्राधिकरण (एमडीए) के अंतर्गत आता है, हमने एमडीए को एनओसी के लिए आवेदन किया है। एमडीए के दिशानिर्देशों/आवश्यकता के अनुसार, एनओसी के लिए पीओसीएल सक्ति विभाग, वैधानिक अधिकारियों को पत्र जारी किया गया है और प्रक्रियाधीन है। सिटी गैस स्टेशन के चालू होने से पहले सभी आवश्यक एनओसी प्राप्त कर ली जाएगी।

इस पत्र की आपके द्वारा प्राप्ति के 30 दिनों के अंदर ही, आप आवश्यकतानुसार प्रथम अपीलीय प्राधिकारी के पास प्रथम अपील कर सकते हैं।

दिलीप कुमार पट्टनायक

प्रथम अपीलीय प्राधिकारी एवं कार्यकारी निदेशक- प्राकृतिक गैस एसबीयू

हिन्दुस्तान पीट्रोलेियम कॉर्पोरेशन लिमिटेड

प्राकृतिक गैस एसबीयू

प्रियाशिनी बिल्डिंग, 6-वीं मंजिल,

ईस्टर्न एक्सप्रेस हाईवे, साधन,

मुंबई 400027

कृपया ध्यान दें कि आपस-अपील के लिए कोई शुल्क प्रदेय नहीं है।

सम्बन्धवाद,

भवदीय.

क.वें. प्रसाद

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डी.वेंकटेश्वरप्रसाद

सीपीआईओ और उप महाप्रबंधक- परिचालन

एवं रखरखाव

एचपीसीएल-प्राकृतिक गैस प्रधान कार्यालय

प्रियदर्शिनी बिल्डिंग, 6-बी मंजिल,

ईस्टर्न एक्सप्रेस हाईवे, सायन,

मुंबई 400022

Sinha
True Copy

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HINDUSTAN PETROLEUM CORPORATION
LIMITED

(A Government of India Undertaking)

Registered Office: 17, Jamsedji Tata Road, Mumbai - 400 020.

Hindustan Petroleum Corporation Limited Natural Gas SBU,
Priyadarshini Bldg, 6-B Floor, Eastern Express Highway, Sion,
Mumbai-400022.

CIN : L 23201MH1952GOIOO8858

Reference: RTI Registration Number: Code NG/RTI/U.P.
HPCLD/R/P/23/000373 Date 26/06/2023

Mr. Aadesh Kumar Yadav
Son Shri Lallu Singh Yadav
Line Par Mohalla Laxmanpuri,
Near Dr. M.K. Barua,
Police Station Majhola, Tehsil/District Moradabad, U.P.
Pin Code: 202413
Mobile- 9027946025

Subject: Information under RTI Act, 2005

Dear Sir/ Madam,

We refer to your RTI application number dated 05/06/2023 which was received by us on 12/06/2023 along with RTI fee of Rs 10/- in cash (invalid RTI fee format), your application is registered on RTI portal with reference HPCLD/R/P/23/000373.

Please note that you have not submitted the RTI fee in the correct format. For more details, you may visit our Right to Information page hosted on our corporate website www.hindustanpetroleum.com/rti.

For your quick reference, we have given below the details regarding RTI fees payable to HPCL.

The basic fee to be forwarded along with the application is Rs 10 (Rupees Ten).

If basic duty is paid by Indian Postal Order, it will be drawn in favor of Hindustan Petroleum Corporation Limited payable at Mumbai only and will be fulfilled in all respect. In case of difference in this, the application will be rejected due to lack of proper RTI basic fee.

Court Fee Stamp, Treasury Payment, Stamp Paper, Payment at Post Office, Cash by Post, Money Order, Post Card, Postal Stamp, Personal Cheque, DD of Co-operative Banks or Banker's Cheque, etc. are not acceptable for RTI fee.

In accordance with the principles of the RTI Act 2005, citizens living below poverty line (BPL) are not required to pay the prescribed fee. However, it is necessary that the BPL citizens attach evidence to prove that they belong to the BPL category.

Despite the wrong RTI fee, we are giving the information sought by you as below.

With this reply, you are advised to approach HPCL Bareilly office with your valid identity proof where the physical copy of RTI was handed over.

To close our accounts and collect Rs. 10/- cash from the office, copy of ID proof issued by the government to ensure genuine identity along with RTI fee in correct format.

We are answering your queries point-wise with relevant information as follows:

1. Question What is the standard of setting up gas/plant stations near the population in rural areas and urban areas, please provide the same?

Answer As per PNGRB guidelines under the notification GSR 612(E), city gas stations will be established on the periphery of the populated area.

2. Question What should be the distance from the village and population to set up the gas station/ plant? Please provide the same.

Answer This CGS (City Gas Station) is a metering and pressure regulator station, not a selling point of gas. No gas storage. Basic requirement/ criteria for installation of CGS gas source is around the point. Since the nearest gas source point is GAIL's SV-1A at Saifpur Palla village, we are setting up the plant in the vicinity of SV-1A.

3. Question On what basis is HPCL Gas Company doing commercial/industrial work in agricultural land at Village Milak Kharagpur Baje? Please provide.

Answer Village - Milak Kharagpur comes under Moradabad Development Authority (MDA). As per MDA guidelines, gas installation/plant can be established on agricultural land with special permission f MDA Board.

4. Question Has NOC been taken from PWD Department, Soil Conservation Department, Fire Department and Environment, etc. for building a gas station

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of HPCL in village Milak Kharagpur Baje Moradabad, if has been taken, please provide copy thereof?

Answer Since village- Milak Kharagpur comes under Moradabad Development Authority (MDA), we have applied to the MDA for NOC. As per MDA guidelines/ requirement, letters for NOC have been issued to various statutory authorities, including PWD and are under process. All necessary NOCs will be obtained before the City Gas Station becomes operational.

Within 30 days of receipt of this letter by you, you may file a first appeal to the first appellate authority, as the case may be.

Dilip Kumar Patnaik
First Appellate Authority and Executive Director
-- Natural Gas SBU
Hindustan Petroleum Corporation Limited
Natural Gas SBU
Priyadarshini Building, 6-B Floor,
Eastern Express Highway, Sion,
Mumbai 400022

Please note that no fee is payable for first appeal.

Kind Regards,

Yours sincerely,
Sd/- (Illegible) D. Venkateswaraprasad
CPIO & Deputy General Manager
Operations & Maintenance
HPCL Natural Gas Head Office
Priyadarshini Building, 6-B Floor, Eastern
Express Highway, Sion, Mumbai 400022

//TRUE COPY TRANSLATED//

प्रेषक,

सक्षम प्राधिकारी,
नगर भूमि सीमारोपण,
मुरादाबाद।

सेवा में,

सचिव,
मुरादाबाद विकास प्राधिकरण,
मुरादाबाद।

पत्रांक: 419

/न0भू0सी0/2023

दिनांक: 30 जून, 2023.

विषय:-

ऑनलाईन मानचित्र संख्या-एमबीडीए/बीपी/22-23/0690 में अनापत्ति प्रमाण-पत्र के सम्बन्ध में।

महोदय,

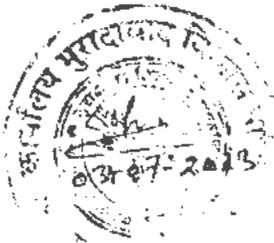
उपर्युक्त विषयक अपने स्वकीय पत्र संख्या-152/मु0वि0प्रा0/नि0सी0/2023-24 दिनांक 22.05.2023 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत श्री अनिल कुमार महाप्रबन्धक, हिन्दुस्तान पेट्रोलियम कार्पोरेशन लि0 द्वारा ग्राम खरगपुर बाजे के गाटा संख्या-926/4 के कुल क्षेत्रफल में से 2000.00 वर्गमी0 की भूमि पर हिन्दुस्तान पेट्रोलियम कार्पोरेशन लि0 का मानचित्र स्वीकृति हेतु प्रस्तुत किया गया है, जिसके सम्बन्ध में विकास प्राधिकरण द्वारा उक्त पत्र के माध्यम से प्रश्नगत आवेदित स्थल में सीलिंग भूमि विहित होने अथवा नहीं होने के सम्बन्ध में आपत्ति/अनापत्ति चाही गयी है।

अतः उक्त के क्रम में वाछित सूचना संलग्न कर प्रेषित है।

संलग्नक:

उपरोक्तानुसार।

सक्षम प्राधिकारी,
नगर भूमि, सीमारोपण
मुरादाबाद।



अर्बन सीलिंग की भूमि होने/न होने के सम्बन्ध में आख्या

कृपया अपने स्वकीय के पत्र संख्या-152/मु0वि0प्रा0/नि0अ0/2023-24 दिनांक 22.05.2023 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके अन्तर्गत श्री. अनिल कुमार, महाप्रबन्धक, हिन्दुस्तान पेट्रोलियम कार्पोरेशन लि0 द्वारा ग्राम खरगपुर बाजे के गाटा संख्या-926/4 के कुल क्षेत्रफल में से 2000.00 वर्गमी0 की भूमि पर हिन्दुस्तान पेट्रोलियम कार्पोरेशन लि0 का मानचित्र स्वीकृति हेतु प्रस्तुत किया गया है, जिसके सम्बन्ध में विकास प्राधिकरण द्वारा उक्त पत्र के माध्यम से प्रश्नगत आवेदित स्थल में सीलिंग भूमि निहित होने अथवा नहीं होने के सम्बन्ध में आपत्ति/अनापत्ति चाही गयी है

उक्त के सम्बन्ध में कार्यालय में उपलब्ध अभिलेखों एवं धारा-10(5) के रजिस्टर के आधार पर आख्या इस प्रकार से है:-

उक्त आवेदित स्थल ग्राम खरगपुर बाजे के गाटा संख्या-926/4 में स्थित है, जिसके कुल क्षेत्रफल में से 2000.00 वर्गमी0 भूमि में अर्बन सीलिंग भूमि निहित होने अथवा नहीं होने के सम्बन्ध में वर्तमान में कार्यालय में उपलब्ध अभिलेखों/धारा-10(5) के रजिस्टर का परीक्षण किया गया। धारा-10(5) के रजिस्टरानुसार आवेदित स्थल ग्राम खरगपुर बाजे के गाटा संख्या-926/4 में स्थित है, जिसके कुल क्षेत्रफल में से 2000.00 वर्गमी0 पर होना प्रतीत नहीं होता है।



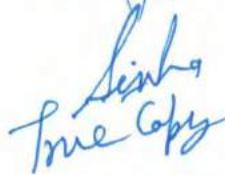
(रीता सिंह)

वरिष्ठ लिपिक,

अग्रसारित।

अपर जिलाधिकारी (नगर) सक्षम प्राधिकारी,
नगर भूमि मास्टरप्लान, मुरादाबाद।




True Copy

Sender,

Competent Authority, City Land Demarcation,
Moradabad.

To,

Secretary,
Moradabad Development Authority,
Moradabad.

Letter number: 419/N.Bhu.C./2023 Date: June 30, 2023.

Subject:- Regarding No Objection Certificate in Online
Map Number- MBDA/BP/22-23/0690

Sir,

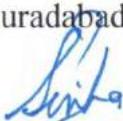
Please take reference of your own letter number 152/M.V.P./0/2023-24 dated 22.05.2023 on the above mentioned subject, under which Mr. Anil Kumar, General Manager, Hindustan Petroleum Corporation Ltd. has issued a letter regarding the map of Hindustan Petroleum Corporation Limited submitted for approval on the land of 2000:00 sq.m. out of the total area Gata No. 926/4 of village Kharagpur, Baje, in relation to which Objection/no objection is sought by the development authority through the said letter, as to whether ceiling land is prescribed in the applied site in question or not.

Therefore, the desired information attached below is being sent.

Enclosures: As above.

Sd/ (illegible)
Competent Authority,
City Land Demarcation, Moradabad.

Official Seal of Office of Muradabad
Development Authority



//TRUE COPY TRANSLATED//

Report regarding land under/ not under urban ceiling

Please take reference of your own letter no. 152/M.V.P./-Map/2023-24 dated 22.05.2023, through which Mr. Anil Kumar, General Manager, Hindustan Petroleum Corporation Ltd. has sought from Development Authority, as to whether there is an Objection/No Objection pertaining to Land being Under Ceiling or Not in respect of land in Gata No. 926/4, 926/5 of village Kharagpur Baje for which the Map of Hindustan Petroleum Corporation Limited has been submitted for approval on the land of 2000.00 sq.m. out of the total area is contained in the applied site in question.

In relation to the above, based on the records available in the office and the register of section 10(5), the information is as follows:-

“The above applied site is situated in village Kharagpur in Gata No. 926.4, 926/5, out of whose total area, 2000 sq.mts. of land included urban ceiling land or not, the records/register of Section 10(5) currently available in the office were examined. According to the register of Section 10(5), the applied site is situated in Gata No. 926/4, 926/5 of village Kharagpur, out of whose total area, 2000 sq.mts. does not appear to be.”

Sd/- (Rita Singh),
Senior Clerk,

Forwarded: Additional District Magistrate (City) Competent Authority, City Land Demarcation, Moradabad.

Official Seal of Office Competent Judicial Officer, City Land Demarcation, Moradabad

//TRUE COPY TRANSLATED//

Item No. 09

Court No. 1

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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 868/2022

Adesh Kumar Yadav

Applicant

Versus

State of U.P & Ors.

Respondent(s)

Date of hearing: 17.07.2023

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Ms. Shivangi Kumar, Adv. for UPPCB

ORDER

1. The grievance of the applicant is illegal construction by M/s Torrent Gas Private Limited and construction in Gata No. 345 coming within the flood plain of river Ramganga which is a tributary of river Ganga. The contention of the applicant is that any construction within the flood zone is prohibited.

2. The matter was taken up by this Tribunal on 11.01.2023 and a joint Committee consisting State PCB and District Magistrate, Moradabad was directed to submit a factual and action taken report. Tribunal further directed, on 19.04.2023 to file action taken report with inclusion of Chief Engineer (Eastern Ganga).

3. The joint Committee submitted the action taken report as follows:-

"M/s Torrent Gas Pvt. Ltd., Village Saifpur Palla, Tehsil & district Moradabad is situated at more than 500 Meter from the bank of river Ramganga and not covered under no development zone/no Construction zone as prescribed by Hon'ble NGT In the order of O.A. no. 868/2022. Further, it is also stated that procedure of demarcation of flood plain zone in river Ramganga is under process. Copy is annexed as Annexure-6."

4. In light of above report, the unit is situated at far more than 500 mtrs. from the bank of the river and not covered under No Development Zone and there are no violations. Thus, no further action is required.
5. So far as the demarcation of river Ramganga on both sides of the river is concerned, we direct the State Authorities/District Magistrate, Moradabad to demarcate the flood plain zone within a time bound manner, say within six months.
6. With these observations, Original Application stands disposed of.

Sheo Kumar Singh, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

July 17, 2023
Original Application No. 868/2022
SN


True Copy

कार्यालय अपर जिलाधिकारी (नगर) मुरादाबाद। 68

दिनांक S230 / रोडसाईडलेण्डकंट्रोलएक्ट / 2023

दिनांक:- 24.08.2023

विषय:- ऑन लाईन मानचित्र संख्या - MBDA/BP/22-243/0690 में अनापत्ति प्रमाण पत्र जारी करने के संबंध में।

सचिव,
मुरादाबाद विकास प्राधिकरण,
मुरादाबाद।

कृपया अपने कार्यालय के पत्र संख्या-154/मु0वि0प्रा0/मानचित्र/2023-24 दिनांक 22.05.2023 का सम्बंध ग्रहण करने का कष्ट करें। जिसके द्वारा श्री अनिल कुमार महाप्रबन्धक हिन्दुस्तान पेट्रोलियम कार्पोरेशन लि0 द्वारा गाटा संख्या-926/4 व 926/5 ग्राम खरगपुर बाजे, तहसील व जिला मुरादाबाद के क्षेत्रफल 2000.00 वर्गमीटर की भूमि पर औद्योगिक निर्माण के अर्न्तगत प्ररनगत स्थल की भूमि उ0प्र0 रोड साईड लेण्ड कंट्रोल एक्ट-1945 के अर्न्तगत प्रभावित तो नहीं है, का अनापत्ति प्रमाण पत्र जारी किये जाने विषयक हैं।

उक्त के संबंध में अधिशासी अभियन्ता, निर्माण खण्ड-1, पी0डब्लू0डी0, मुरादाबाद की जांच आख्या दिनांक 03.08.2023 प्राप्त हुई है, जिसके अनुपालन में प्रस्तावित स्थल पर निम्न प्रतिबन्धों के साथ अनापत्ति प्रमाण पत्र जारी करने की सत्तुति की जाती है-

- 1- यह कि प्रस्तावित निर्माण कार्य संलग्न अनुमोदित प्लान के अनुसार ही करना होगा।
- 2- यह कि प्रस्तावित स्थल मुरादाबाद-मछरिया-लालाटीकर-रोण्डा झौण्डा से मनकरा मूढापाण्डे मार्ग (अन्य जिला मार्ग-32) के किमी0-10 (चैनेज 9.300) के बायीं ओर स्थित हैं। यह मार्ग अन्य जिला श्रेणी का मार्ग होने के कारण कोई भी स्थायी निर्माण सडक के केन्द्र से कुल 55 फिट राजस्व भूमि/मार्ग के आर0ओ0डब्ल्यू0 में से जो भी अधिक हो को छोड़कर करना होगा।
- 3- यह कि प्रस्तावित निर्माण के सामने आवेदक को आवश्यकतानुसार पानी की निकासी हेतु पुलिया एवं पहुँच मार्ग का निर्माण स्वयं क खर्च पर विभाग से अनुकन्ध कर अपने स्वामित्व की भूमि में कराना होगा।
- 4- यह कि प्रस्तावित निर्माण स्थल पर कोई सावजनिक स्थल नहीं होना चाहिए, जिससे विवाद की स्थिति उत्पन्न न हो।
- 5- यह कि भू-स्वामित्व के लिए आवेदक स्वयं उत्तरदायी होगा।
- 6- यह कि प्रस्तावित स्थल का निर्माण काम जल्द से पूर्व एम0डी0ए0 से नक्शा प्रमाणित कराकर निर्माण कार्य प्रारम्भ कराये।
- 7- यह कि निर्माण सामग्री ला0नि0वि0 की दुर्भेद पर रकब नहीं होनी चाहिए।
- 8- यह कि प्रस्तावित निर्माण कार्य का प्लानिंग सर्वेस मार्ग को सतह से नीचे रखना होगा।
- 9- यह कि इस मार्ग के लगेत सतह के काम और ला0नि0वि0 की भूमि संरक्षित वन क्षेत्र के अर्न्तगत है तो नियमानुसार आवेदक द्वारा वन विभाग से भी अनुमति प्राप्त करनी होगी।
- 10- यह कि निर्माण के समय ला0नि0वि0 के अधिकारियों/कर्मचारियों को निरीक्षण करने का पूर्ण अधिकार होगा।
- 11- यह कि भविष्य में यदि कोई प्रस्ताव मार्ग को बाँडकरण का आता है, तो नियमानुसार भूमि अधिग्रहण की कार्यवाही की जा सकेगी। जिसके लिये आवेदक सहमत होंगे तथा दी गयी स्वीकृति स्वतः ही निरस्त मानी जायेगी।
- 12- अनुमति के उपरान्त निर्माण कार्य एक वर्ष के अन्दर पूरा करना होगा।
- 13- रोड साईड लेण्ड कंट्रोल एक्ट नियम-1964 में निहित समस्त शर्तों का पालन करना अनिवार्य है।


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(ज्योति सिंह)
अपर जिलाधिकारी (नगर),
मुरादाबाद।

No.-5230/R.S.L.C.Act/2023

Date: 24.08.2023

Subject:- On-line Map no. MBDA/BP/22-243/0690
regarding issuance of No Objection Certificate

Secretary,
Moradabad Development Authority,
Moradabad.

Please refer to your office Letter No. 154/M.V.P./Map/2023-24 dated 22.05.2023. By which, it is related to the industrial construction on the land admeasuring 2000.00 sq.mtrs. Gata No. 926/4 and 926/5 Village Kharagpur Baje, Tehsil and District Muradabad, by Sh. Anil Kumar, General Manager, Hindustan Petroleum Corporation Ltd. to issue No Objection Certificate as to whether the land in question is not affected under Uttar Pradesh Road Side Land Control Act, 1945 due to industrial construction on the land.

Regarding the above, the investigation report of Executive Engineer, Construction Block-I, PWD, Moradabad dated 03.08.2023 has been received, in compliance with which it is recommended to issue No Objection Certificate at the proposed site with the following restrictions:-

1. That the proposed construction work will have to be done as per the attached approved plan.
2. That the proposed site is from Moradabad-Machhariya Lalatkar-Ronda Jhonda to Mankara Mudh Pandey Road (Other District Road-32) is situated on the left side of Km -10 (Chainage 9.300). Since this road is another district category road, any permanent construction will have to be done excluding a total of 55 feet of revenue

land/ROW of the road, whichever is higher, from the center of the road.

3. That in front of the proposed construction, the applicant will have to construct a culvert and access road as per requirement for drainage of water at his own expense on the land owned by him under contract with the department.
4. That there should not be any public place at the proposed construction site so that a situation of dispute does not arise.
5. That the applicants themselves will be responsible for land ownership.
6. That before starting the construction work of the proposed site, the map should be certified by MDA to get the work started.
7. That construction material should not be collected on PWD land.
8. That the foundation level of the proposed construction work will have to be kept below the road surface.
9. That the land of PWD on both sides of the coated surface of this road is under protected forest area, therefore as per rules the applicants will have to obtain permission from the Forest Department also.
10. That the Officers/Employees of PWD will have full right to inspect at the time of construction.
11. That if any proposal comes in future for widening of the road, then land acquisition action can be taken as per law.

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For which, the applicant will agree and the approval given will automatically be considered cancelled.

12. That after permission, the construction work will have to be completed within one year.
13. That it is mandatory to follow all the conditions contained in the Road Side Land Control Act Rules-1964.

Sd/-
(Jyoti Singh)
Additional District Magistrate (City),
Moradabad.



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"बिजली नहीं सोना है, व्यर्थ नहीं खोना है"

Office of the Chief Engineer (Distn.)
Paschimanchal Vidyut Vitran Nigam Ltd.,
Moradabad Zone,
Delhi Road, Manjhola
Moradabad -244001
CIN:U31200UP2003SGC027458



कार्यालय मुख्य अभियन्ता(वि०)
पश्चिमांचल विद्युत वितरण निगम लि०
मुरादाबाद क्षेत्र
दिल्ली रोड, मंजोला, 72
मुरादाबाद-244001

पत्रांक- 18242 -मुअमुक्षे/वा./एन०ओ०सी०

दिनांक 15/09/2023

विषय:- ग्राम-खरगपुर बाजे, तहसील व जिला मुरादाबाद में स्थित गाटा सं०-926/4 व 926/5 में मैसर्स हिन्दुस्तान पेट्रोलियम कारपोरेशन रिटेल आउटलेट की स्थापना किये जाने हेतु अनापत्ति के सम्बन्ध में।

सचिव,
मुरादाबाद विकास प्राधिकरण,
मुरादाबाद।

कृपया उक्त विषयक अपने कार्यालय के पत्रांक 155/मु०वि०प्रा०/मानचित्र/2023-24 दिनांक 22.05.2023 का सन्दर्भ ग्रहण करें, जिसके द्वारा श्री अनिल कुमार, महाप्रबन्धक ने ग्राम-खरगपुर बाजे, तहसील व जिला मुरादाबाद में स्थित गाटा सं०-926/4 व 926/5 में मैसर्स हिन्दुस्तान पेट्रोलियम कारपोरेशन रिटेल आउटलेट की स्थापना किये जाने हेतु अनापत्ति प्रमाण पत्र प्रेषित करने हेतु अनुरोध किया गया था।

अधीक्षण अभियन्ता, विद्युत वितरण मण्डल-प्रथम, मुरादाबाद के कार्यालय पत्रांक-6363/वि.वि.मं.प्र.मु./ दिनांक 15.09.2023 (छायाप्रति संलग्न) द्वारा अवगत कराया गया है कि प्रस्तावित गाटा सं०-926/4 व 926/5 में मैसर्स हिन्दुस्तान पेट्रोलियम कारपोरेशन रिटेल आउटलेट पर वर्तमान में कोई विद्युत अन्डर केबिल लाईन नहीं है।

अतः विद्युत विभाग को उक्त स्थल पर मैसर्स हिन्दुस्तान पेट्रोलियम कारपोरेशन रिटेल आउटलेट की स्थापना करने में कोई आपत्ति नहीं है।
संलग्नक:-यथोपरि।

(एन०के०मिश्र)
मुख्य अभियन्ता

पत्रांक -मुअमुक्षे/वा/तददिनांक 109/2023

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

- 1- अधीक्षण अभियन्ता, विद्युत वितरण मण्डल-प्रथम, मुरादाबाद।
- 2- अधिशासी अभियन्ता, विद्युत वितरण खण्ड-प्रथम, मुरादाबाद।

(एन०के०मिश्र)
मुख्य अभियन्ता

एन०ओ०
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Office of the Chief Engineer (Distn.)
Paschimanchal Vidyut Vitran Nigam Ltd.
Moradabad Zone, Delhi Road, Manjhola
Moradabad-244001
CIN:U31200UP2003SGC027458

Letter No. 18242 –Mu A Mu Kshe/V./N.O.C. Date 15/09/2023

Subject: Regarding No Objection for establishment of retail outlet of M/s Hindustan Petroleum Corporation in Gata No. 926/4 and 926/5 located in village Kharagpur Baje, tehsil and district Moradabad.

Secretary,
Moradabad Development Authority,
Moradabad.

Please take reference of your office's letter number 155/M.V. Pvt./Map/2023-24 dated 22.05.2023 on the above subject, by which Mr. Anil Kumar, General Manager, had requested to grant no objection certificate for the establishment of M/s Hindustan Petroleum Corporation retail outlet in Gata No. 0-926/4 and 926/5 located in Village Kharagpur Baje, Tehsil and District Moradabad.

It has been informed by the office of Superintending Engineer, Electricity Distribution Division-I, Moradabad, vide letter no. 6363/V.P.M.P.M./ dated 15.09.2023 (photocopy attached) that at present in the proposed Gata No. 926/4 and 926/5, there is no underground electricity cable line at M/s Hindustan Petroleum Corporation Retail Outlet.

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Therefore, the Electricity Department has no objection in establishing M/s Hindustan Petroleum Corporation retail outlet at the said site.

Enclosures: As above.

Sd/-
(N.K. Mishra)
Chief Engineer

Letter number -Mu A Mu Kshe/ Dated /09/2023

Copy sent to the following for information and necessary action.
Superintending

1. Engineer, Electricity Distribution Division-I, Moradabad.
2. Executive Engineer, Power Distribution Division-I, Moradabad.

(N.K. Mishra)
Chief Engineer



//TRUE COPY TRANSLATED//

कार्यालय जिलाधिकारी, मुरादाबाद 75

पत्रांक : 1778/N-13/603/2023

दिनांक : 19/12/23

कार्यालय आदेश

1. अपर जिलाधिकारी (वि०/रा०), मुरादाबाद।
2. अधिशासी अभियन्ता, बाढ़ खण्ड सिंचाई विभाग, मुरादाबाद।
3. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुरादाबाद।

विषय: माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ.ए. संख्या 603/2023 आदेश कुमार यादव बनाम स्टेट ऑफ यू.पी. में पारित आदेश दिनांक 30.11.2023 के अनुपालन के संबंध में -

उपरोक्त विषयक माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ.ए. संख्या 603/2023 आदेश कुमार यादव बनाम स्टेट ऑफ यू.पी. में पारित आदेश दिनांक 30.11.2023 (छायाप्रति संलग्न) का सन्दर्भ ग्रहण करने का कष्ट करें। मा० अधिकरण द्वारा पारित आदेश में प्रश्नगत प्रकरण में मैसर्स हिन्दुस्तान पेट्रोलियम कॉरपोरेशन लि०, मुरादाबाद में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ग्राम हृदयपुर, तहसील व जनपद मुरादाबाद में रामगंगा नदी एवं गामन नदी के फ्लड प्लेन जोन में अवैध निर्माण के संबंध में आख्या प्रेषित की जानी है। उक्त के अनुपालन में प्रकरण की जाँच हेतु उपरोक्त समिति गठित की जाती है।

अतः आपको निर्देशित किया जाता है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 30.11.2023 के परिप्रेक्ष्य में कृत कार्यवाही की आख्या अपर जिलाधिकारी (वि०/रा०), मुरादाबाद के माध्यम से अधोहस्ताक्षरों को प्रेषित करना सुनिश्चित करें, जिससे कि मा० अधिकरण द्वारा पारित आदेश का अनुपालन ससमय सुनिश्चित हो सके। अग्रेतर उक्त संदर्भित प्रकरण मा० अधिकरण के समक्ष सुनवाई हेतु तिथि 05.02.2024 को नियत की गयी है।

संलग्न: यथोपरि।

Sinha
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(मानकेंद्र सिंह)
जिलाधिकारी
% *ds*
R.O. U.P.P.C.B., M.B.

Letter No.: 1778/N-13/603/2023

Date: 19/12/23

Office Order

1. Additional District Magistrate (V/R), Moradabad.
2. Executive Engineer, Flood Division Irrigation Department, Moradabad.
3. Regional Officer, U.P. Pollution Control Board, Moradabad.

Subject: Regarding compliance of the order dated 30.11.2023 passed in OA No. 603/2023 Adesh Kumar Yadav vs. State of U.P. by the Hon'ble Green Tribunal, New Delhi.

On the above subject please take reference of the Order dated 30.11.2023 passed in OA No. 603/2023 – Adesh Kumar Yadav vs. State of U.P by the Honorable National Green Tribunal, New Delhi (photocopy attached). In the order passed by the Honorable Tribunal, in the matter in question, M/s Hindustan Petroleum Corporation Ltd., Moradabad a report to the Honorable National Green Tribunal, New Delhi regarding illegal construction in the flood plain zone of Ramganga River and Gagan River in village Hridaypur, Tehsil and District Moradabad has to be submitted. In compliance with the above, the above committee is constituted to investigate the matter.

Therefore, you are directed to make sure to submit the report of the action taken in the context of the order dated 30.11.2023 passed by the Honorable National Green Tribunal, New Delhi, through the Additional District Magistrate (V/R), Moradabad, to the undersigned, so that timely compliance by the concerned authority on the order passed by the Honorable Tribunal may be ensured. Further, the above referred case has

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been fixed for hearing before the Honorable Tribunal on
05.02.2024.

Enclosures : As Above.

Sd/- (Illegible)
(Manvendra Singh)
District Magistrate

O/C
Sd/- (Illegible)
RO, UPPCB, MBD



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जिलाधिकारी महोदय, मुरादाबाद द्वारा गठित समिति द्वारा दिनांक 29.12.2023 को मैसर्स हिन्दुस्तान पेट्रोलियम कॉर्पोरेशन लि०, ग्राम हृदयपुर, तहसील व जनपद मुरादाबाद के संयुक्त निरीक्षण के दौरान लिये गये फोटोग्राफ

Sanja
True Copy



हिन्दुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड

(नाममा सरकार उपाकरण) रजिस्टर्ड ऑफिस : 17, जमशेदजी टाटा रोड, चर्चगेटा मुंबई - 400020

HINDUSTAN PETROLEUM CORPORATION LIMITED

(A GOVERNMENT OF INDIA ENTERPRISE) REGISTERED OFFICE : 17, JAMSHEDJI TATA ROAD, Churchgate, MUMBAI - 400020

Website : www.hindustanpetroleum.com | CIN NO. : L23201MH1952QO006856



HPCL/CGD/RP/101

Dated 10.01.2024

ANNEXURE R-4/16

79

To,
The Executive Engineer,
Flood Division, Moradabad

Sub: Regarding setting up CGS at Village-Kharagpur Baze, Moradabad, U.P

Dear sir,
Hindustan Petroleum Corp. Ltd, a Govt. of India Undertaking, is authorized by Petroleum & Natural Gas Regulatory Board for development of CGD infrastructure.

We are setting up City Gate Station (C.G.S) in Gata No 926/4 & 926/5 at Village-Kharagpur Baze, Tehsil & district-Moradabad. At C.G.S, there is only a custody transfer of Natural Gas from GAIL (Gas Authority of India Ltd) through underground pipeline to feed the charge area of Rampur district and adjacent districts. The volume of gas will be around 10 lakh SCM/day. There will be installation of metering skid for checking & regulating gas flow.

It is to be noted that there is NO storage of Natural Gas at CGS.

Thank you.

With Regards,

10.1.24

P Anand Victor
GA HEAD
DGM-Projects,
HPCL, BR

पु.के. बल्डर, त्रितीय तल, महात्माजी टॉवर, 112 सिविल लाइन्स बरोली-243001 | फ़ोन: 0581-2422020, 2470180
P.O. Box: 2nd Floor, Mahatmaji Tower, 112 Civil Lines, Bareilly-243001 | Phone: 0581-2422020, 2470180

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Scanned with OKEN Scanner

ANNEXURE: R-4/17



राष्ट्रीय कार्यालय
 उपग्रह प्रदूषण नियंत्रण बोर्ड
 1-ए/आई.एन.एस.-1, आवास विकास कालोनी, बौद्ध विहार,
 दिल्ली रोड, मुरादाबाद
 ई-मेल : romoradabad@uppcb.in, दूरभाष : 0591-2972012

80

पत्र संख्या : 30 / N-13 / 603 / 2023

दिनांक 10/01/2024

सेवा में

अधिकांसी अभियन्ता,
 बाढ़ खण्ड सिंचाई विभाग,
 जनपद मुरादाबाद।

विषय : माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में दायर ओओएओ संख्या 803/2023 आदेश कुमार यादव बनाम स्टेट ऑफ यूओपीओ में पारित आदेश दिनांक 30.11.2023 के संबंध में।

महोदय,

उपरोक्त विषयक अवगत कराना है कि गाटा सं० 926/4 व 926/5, ग्राम खरगपुर वाजे, तहसील व जनपद मुरादाबाद पर मैसर्स हिन्दुस्तान पेट्रोलियम कॉर्पोरेशन लि० द्वारा मीटर स्किड इकाई की स्थापनार्थ सहमति हेतु आवेदन दिनांक 05.01.2024 इस कार्यालय में ओओसीओएमओएसओ पोर्टल के माध्यम से दिनांक 06.01.2024 को ऑनलाइन प्राप्त हुआ है (छायाप्रति संलग्न)। उक्त आवेदन पत्र विचाराधीन है। सूचनार्थ प्रेषित।

संलग्नक : उपरोक्तानुसार।

भवदीय

 (आशुतोष चौहान)
 क्षेत्रीय अधिकारी

प्रतिलिपि : अपर जिलाधिकारी (वि०/रा०), मुरादाबाद को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

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135

Regional Office

U.P. Pollution Control Board

1-A/INS-1, Awas Vikara Colony, Boudh Vihar,

Delhi Road, Moradabad

E-mail: romoradabad@uppeb.in, Tel: 0591-2972012

81

Letter No.: 30...1 N-13/603/2023

Date 10/01/2024

To,
Executive Engineer,
Flood Division Irrigation Department,
District Moradabad.

Subject: Regarding order dated 30.11.2023 passed in OA
No. 603/2023 – Adesh Kumar Yadav vs. State of
UP. filed in the Honorable National Green
Tribunal, New Delhi.

Sir,

On the above subject, it is to be informed that the application dated 05.01.2024 for consent for establishment of Meter Skid Unit by M/s Hindustan Petroleum Corporation Ltd. at Gata No. 926/4 and 926/5, Village Kharagpur Waje, Tehsil and District Moradabad has been submitted in this office through OCMS portal received online on 06.01.2024 (photocopy attached). The said application is under consideration.

Submitted for information.

Enclosures: As above.

Yours sincerely
Sd/- (Ashutosh Chauhan)
Regional Officer

Copy: Submitted to Additional District Magistrate (V/R),
Moradabad for information.

Regional Officer



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कार्यालय जिलाधिकारी मुरादाबाद
ANNEXURE: R-4/18

पत्रांक : 72 / N-13 / 603/23 / जनरल

दिनांक : 29/01/2024

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सेवा में,

रजिस्ट्रार जनरल,
माननीय राष्ट्रीय हरित अधिकरण,
कॉपरनिकस मार्ग, नई दिल्ली।

विषय : मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या 603/2023 आदेश कुमार बनाम स्टेट ऑफ यू०पी० में पारित आदेश दिनांक 30.11.2023 के अनुपालन में आख्या।

महोदय,

उपरोक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या 603/2023 आदेश कुमार बनाम स्टेट ऑफ यू०पी० में पारित आदेश दिनांक 30.11.2023 का संदर्भ ग्रहण करने का कष्ट करें। उक्त के अनुपालन में दिनांक 29.12.2023 को किये गये संयुक्त निरीक्षण की आख्या पत्र के साथ संलग्न कर मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली के समक्ष प्रस्तुत किये जाने के अनुरोध के साथ प्रेषित की जा रही है।

संलग्नक : उपरोक्तानुसार।

भवदीय

(मानवेंद्र सिंह)
जिलाधिकारी

प्रतिलिपि : निम्नलिखित को सूचनार्थ प्रेषित -

1. सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. श्री प्रदीप मिश्रा, विद्वान अधिवक्ता, उ०प्र० प्रदूषण नियंत्रण बोर्ड।
3. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, मुरादाबाद।

जिलाधिकारी

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मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-603/2023, आदेश कुमार यादव बनाम स्टेट ऑफ उत्तर प्रदेश में पारित आदेश दिनांक 30.11.2023 के 137 में किये गये संयुक्त स्थलीय निरीक्षण की आख्या:-

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-603/2023, आदेश कुमार यादव बनाम स्टेट ऑफ उत्तर प्रदेश में मा० राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ग्राम हदयपुर तहसील व जिला मुरादाबाद में निर्माणाधीन एच०पी०सी०एल० गैस प्लान्ट के सम्बन्ध में आख्या प्रेषित किये जाने के निर्देश दिये गये हैं।

मा० अधिकरण द्वारा पारित आदेश दिनांक-30.11.2023 के परिपेक्ष्य में जिलाधिकारी महोदय मुरादाबाद के पत्रांक-1778/एन-13/603/2023, दिनांक-19.12.2023 के माध्यम से गठित समिति द्वारा ग्राम खरगपुर बाजे, तहसील व जिला मुरादाबाद स्थित निर्माणाधीन एच०पी०सी०एल० गैस प्लान्ट का दिनांक-29.12.2023 को संयुक्त स्थलीय निरीक्षण किया गया। निरीक्षण आख्या निम्नानुसार है-

1. निरीक्षण के समय पाया गया कि गाटा संख्या-926/4 व 926/5, ग्राम खरगपुर बाजे, तहसील व जिला मुरादाबाद पर मैसर्स हिन्दुस्तान पेट्रोलियम कॉर्पोरेशन लि० द्वारा नैचुरल गैस के डिस्ट्रीब्यूशन हेतु एक रिक्ड का निर्माण किया जा रहा है।
2. मा० अधिकरण को प्रेषित शिकायत में स्थल का नाम ग्राम खरगपुर बाजे के स्थान पर ग्राम हदयपुर अंकित किया गया है।
3. निरीक्षण के समय एच०पी०सी०एल० के प्रतिनिधि श्री प्रवीन कुमार पटेल, सीनियर प्रोजेक्ट इंजीनियर, एच०पी०सी०एल० द्वारा अवगत कराया गया कि उक्त स्थल पर गेल इण्डिया लि० द्वारा बिछाई गयी गैस पाइप लाइन सं मैसर्स हिन्दुस्तान पेट्रोलियम कॉर्पोरेशन लि० द्वारा नैचुरल गैस लेकर जनपद रामपुर व अन्य जनपदों में नैचुरल गैस (पी०एन०जी०/सी०एन०जी०-10 लाख स्टेण्डर्ड क्यूबिक मीटर/दिन) सप्लाई हेतु पाइप लाइन बिछाई जा रही है। गेल इण्डिया लि० से प्राप्त किये जाने वाली गैस की मात्रा के आंकलन हेतु उक्त स्थल पर मात्र मीटर यूनिट स्थापित की जाएगी। किसी भी प्रकार का गैस का भण्डारण आदि का कार्य उक्त स्थल पर प्रस्तावित नहीं है। (बयान की छायाप्रति संलग्नक-क के रूप में संलग्न है)
4. उक्त स्थल पर वर्तमान में निर्माण कार्य प्रारम्भ कर दिया गया है।
5. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियन्त्रण बोर्ड, मुरादाबाद के द्वारा अवगत कराया गया है कि मैसर्स हिन्दुस्तान पेट्रोलियम लि० द्वारा मीटर रिक्ड इकाई की स्थापनार्थ सहमति हेतु आवेदन दिनांक-05.01.2024 इस कार्यालय में ओ०सी०एम०एम०एस० पोर्टल के माध्यम से दिनांक-06.01.2024 को ऑनलाइन प्राप्त हुआ है, जोकि विचाराधीन है। निरीक्षण के दिनांक तक इनके द्वारा प्रदूषण सम्बन्धी कोई भी आवेदन नहीं किया गया था। (आख्या की छायाप्रति संलग्नक-ख के रूप में संलग्न है)
6. उक्त प्रस्तावित स्थल से नदी की दूरी के आंकलन हेतु समिति द्वारा स्थलीय निरीक्षण किया गया। स्थलीय निरीक्षण में प्लेन सट इत्यादि से दूरी लगभग (1.50 किमी०) है जबकि रामगंगा के किनारे पहुँचकर गूगल मैप के माध्यम से प्लान्ट की दूरी लगभग 67850 मीटर है।
7. कार्यालय प्रमुख अभियन्ता, सिंचाई एवं जलसंसाधन विभाग उ०प्र० लखनऊ के पत्रांक-38/काप्रअ/यू-9/अनिम-3, दिनांक-15.01.2015, पत्रांक-1417 बी०/09-27-सि-2-181 बाढ़/09, दिनांक-16.03.2010 एवं कार्यालय मुख्य अभियन्ता (पूर्वी गंगा) सिंचाई एवं जलसंसाधन विभाग, उ०प्र० मुरादाबाद के कार्यालय ज्ञाप संख्या-7089/मुअपूर्व/दिनांक-27.08.2020 के अनुसार फ्लड प्लेन जोन की परिभाषा निम्नानुसार है-
क. जहां नदी के दोनो ओर मार्जिनल तटबन्ध निर्मित है ऐसे स्थानों पर दो तटबन्धों के मध्य का क्षेत्र।
ख. जहां नदी के दोनो ओर मार्जिनल तटबन्ध निर्मित नहीं है ऐसे स्थानों पर शहरी क्षेत्र में 1:50 बाढ़ आवर्त (Flood Frequency) तथा ग्रामीण क्षेत्र में 1:25 बाढ़ आवर्त का डूब क्षेत्र।

उपरोक्त दोनों बिन्दुओं के आधार पर समिति के सदस्य अधिशासी अभियन्ता, बाढ़ खण्ड, मुरादाबाद द्वारा विगत 25 वर्षों के आकड़ों के आधार पर अवगत कराया गया कि विगत 25 वर्षों में रामगंगा नदी का अधिकतम जलस्तर प्राकृतिक कारणों से रहा है। वर्ष 2010 में अत्यधिक वर्षा के कारण हरेवली बैराज से 285380 क्यूसेक व खौ बैराज से 58861 क्यूसेक जो कुल 344241 क्यूसेक था एवं अन्य नदियाँ जैसे, डेला व फीका आदि का पानी मिलाकर लगभग 4.00 लाख क्यूसेक पानी गेज साइट कटघर से प्रवाहित हुआ था। उपरोक्त परिस्थितियों के दृष्टिगत विगत समय में उक्त क्षेत्र में रामगंगा नदी में अधिक जल प्रवाह हुआ था जिस कारण बाढ़ की स्थिति उत्पन्न हुई।

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30/01/24
JRO
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अवगत कराना है कि मा0 एन0जी0टी0 के आदेशों के क्रम में गंगा नदी के फ्लड प्लेन जोन के डिमारकेशन हेतु पिलर्स लगाये जा चुके हैं साथ ही गंगा नदी की सहायक नदी 138 में फ्लड प्लेन जोन के कोर्डिनेट निर्धारण हेतु सर्वे कार्य की कार्यवाही प्रक्रियाधीन है। फ्लड प्लेन जोन के कोर्डिनेट (लॉगिट्यूड एवं लेटिट्यूड) निर्धारण उपरान्त फ्लड प्लेन जोन का डिमारकेशन कराया जाना प्रस्तावित है। 84

साथ ही यह भी अवगत कराना है कि तटवर्धन बनाने के लिए विभागीय मानक के अनुसार रामगंगा नदी के मध्य से दूरी 615 मीटर आती है, चूंकि वर्तमान में प्लांट के आस-पास खुंती की जा रही है एवं जगह-जगह पानी भरा हुआ है। इस कारण टेप द्वारा मेजरमेंट लिया जाना सम्भव नहीं है अतः गूगल मैप द्वारा मेजरमेंट करने के पश्चात् यह पाया गया कि प्लांट नदी से लगभग 678.50 मीटर की दूरी पर स्थित है (गूगल मैप स्क्रीन शॉट संलग्नक-ग के रूप में संलग्न हैं)। अतः विभागीय मानक/शासनादेश/कार्यालय प्रमुख अभियन्ता, सिंचाई एवं जलसंसाधन विभाग उ०प्र० लखनऊ के पत्रांक:-38/काप्रअ/यू-9/अनिम-3, दिनांक:-15.01.2015, पत्रांक:-1417 शी०/०९-27-सिं-2-181 वाढ/०९, दिनांक:-16.03.2010 एवं कार्यालय मुख्य अभियन्ता (पूर्वी गंगा) सिंचाई एवं जलसंसाधन विभाग, उ०प्र० मुरादाबाद के कार्यालय ज्ञाप संख्या:-7089/मुअपूग/दिनांक:-27.08.2020 के बिन्दु संख्या-01 के अनुसार उक्त स्थल रामगंगा नदी के फ्लड प्लेन जोन में होना प्रतीत नहीं होता है।

आख्या सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।


क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियन्त्रण बोर्ड
मुरादाबाद


अधिसाक्षी अभियन्ता
वाढ खण्ड, मुरादाबाद


अपर जिलाधिकारी (वि०/रा०)
मुरादाबाद


True Copy



Letter No.: 72/N-13/603/23/General

Date: 18/01/2024

To,
Registrar General,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.

Subject: Report on compliance of the order dated 30.11.2023 passed in OA No. 603/2023 - Adesh Kumar vs. State of UP, pending in Hon'ble National Green Tribunal, New Delhi.

Sir,

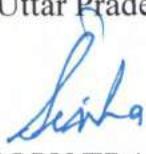
Please take reference of the order dated 30.11.2023 passed in OA No. 603/2023 – Adesh Kumar vs. State of UP, pending in the Honorable National Green Tribunal, New Delhi on the above subject. In compliance with the above, the report of the joint inspection conducted on 29.12.2023 is being submitted along with the letter with a request to present it before the Honorable National Green Tribunal, New Delhi.

Enclosures: As above.

Sincerely
Sd/- Manvendra Singh
District Magistrate

Copy: Submitted for information to the following –

1. Member Secretary, Uttar Pradesh Pollution Control Board, Lucknow.
2. Shri Pradeep Mishra, Learned Advocate, Uttar Pradesh Pollution Control Board.
3. Regional Officer, Uttar Pradesh Pollution Control Board, Moradabad.


District Magistrate

//TRUE COPY TRANSLATED//

Joint On-site Inspection Report conducted in compliance with the order dated 30.11.2023 passed in AO No. 603/2023, pending in the National Green Tribunal, New Delhi -

In AO No. 603/2023 - Adesh Kumar Yadav -vs- State of Uttar Pradesh pending before the Hon'ble National Green Tribunal, New Delhi, the Hon'ble National Green Tribunal, New Delhi has issued directions to submit report in connection with the HPC Gas Plant of HPCL under construction in village Hridaypur Tehsil and District Moradabad.

In context of the order dated 30.11.2023 passed by the Hon'ble Tribunal, a joint on-site inspection was conducted on 29.12.2023 in respect of under construction HPCL Gas Plant situated in village Kharagpur Baje, Tehsil and District Moradabad, by the committee constituted vide the letter-1778/N-13/603/2021 dated 19.12.2023 of the District Magistrate Moradabad. The inspection report is as follows:-

1. At the time of inspection, it was found that for distribution of Natural Gas, a skid is being constructed by M/s. Hindustan Petroleum Corporation Ltd. at Gata No. 926/4 and 926/5, Village Kharagpur Baje, Tehsil and District Moradabad.
2. In the complaint sent to the Honorable Tribunal, the name of the place has been mentioned as Gram Hridaypur instead of Village Kharagpur Baje.
3. At the time of inspection, HPCL representative Mr. Praveen Kumar Patel, Senior Project Engineer, HPCL informed that M/s Hindustan Petroleum Corporation Ltd. is taking Natural Gas from the Gas Pipeline laid by GAIL India Ltd. at the said site and pipeline is being laid for supply of Natural Gas (PNG/CNG-10 lakh standard

cubic meter/day) to Rampur district and other districts. To measure the quantity of gas to be received from GAIL India Ltd., only a Meter Unit will be installed at the said site. Any type of gas storage work, etc. is not proposed at the said site. (Photocopy of the statement is attached as Annexure-A)

4. Currently, construction work has been started at the said site.
5. It has been informed by the Regional Officer, Uttar Pradesh Pollution Control Board, Moradabad that the application dated 05.01.2024 for consent for the establishment of Meter Skid Unit by Hindustan Petroleum Ltd. submitted in this office through OCMNS portal has been received online on 06.01.2024, which is under consideration. Till the date of inspection, no pollution related application had been made by them. (Photocopy of the report is attached as Annexure-B).
6. On-site inspection was conducted by the committee to assess the distance of the river from the above proposed site. According to the on-site inspection, the distance from the plain route etc. is approximately (1.50 km) whereas after reaching the banks of Ramganga, the distance to the plant through Google Map is approximately 678.50 meters.
7. According to the Office of the Chief Engineer, Irrigation and Water Resources Department, Uttar Pradesh, Lucknow Letter No. 38/CPR/U-9/ANIM-3, Dated 15.01.2015, Letter No. 1417 B/09-27-Sin-2-181 Flood./09, Dated 16.03.2010 and Office of the Chief Engineer (Eastern Ganga), Irrigation and Water Resources Department, Uttar Pradesh, Moradabad, the office

memorandum number:7089/U.P./Date:- 27.08.2020, the definition of flood plain zone is as follows:-

- a) The area between the two embankments at places where both marginal embankments of the river are constructed.
- b) Where both the marginal embankments of the river are not constructed, the submergence area is 1:50 flood frequency in urban areas and 1:25 flood frequency in rural areas.

On the basis of the above two points, committee member Executive Engineer, Flood Division, Moradabad informed on the basis of data of last 25 years that the maximum water level of Ramganga river in the last 25 years has been due to natural reasons. In the year 2010, due to excessive rainfall, 285380 cusecs from Harewali Barrage and 58861 cusecs from Kho Barrage which was a total of 344241 cusecs and along with water from other rivers like Dhela and Phika etc., about 4.00 lakh cusecs of water flowed from the gauge site Katghar. In view of the above circumstances, there was excessive water flow in the Ramganga river in the said area in the past due to which flood situation arose.

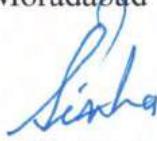
It is to be informed that under the orders of Hon'ble NGT, pillars have been installed for demarcation of flood plain zone of river Ganga and also the process of survey work is in progress to determine the coordinates of flood plain zone in Ramganga, a tributary of river Ganga. After determining the coordinates (longitude and latitude) of the flood plain zone, it is proposed to demarcate the flood plain zone.

It is also to be informed that according to the departmental standard for building embankment, the distance from the middle of Ramganga river is 615 meters, since at

present farming is being done around the plant and there is water at many places. For this reason, it is not possible to take measurement through tape, hence after measurement through Google Map, it was found that the plant is located at a distance of about 678.50 meters from the river (Google Map screenshot is attached as Annexure-C). Therefore, as per the departmental standard/ government order/ office of Chief Engineer, Irrigation and Water Resources Department, Lucknow, number:-38/KPR/U-9/Anim-3, date:-15.01.2015, number:-1417 B0/09-27-Sin- 2-181 Wad/09, Date:- 16.03.2010 and Office of the Chief Engineer (Eastern Ganga) Irrigation and Water Resources Department, Uttar Pradesh, Moradabad, and as per point number-01 of the office memorandum no.-7089/U.P./Dated:-27.08.2020, the said site does not appear to be in the flood plain zone of Ramganga river.

The report is submitted for information and necessary action.

Sd/ (Illegible)	Sd/ (Illegible)	Sd/ (Illegible)
	10.01.2024	10.01.2024
Regional Officer UP Pollution Control Board	Executive Engineer Flood Division, Moradabad	Additional District Magistrate (V/R) Moradabad



//TRUE COPY TRANSLATED//

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 603 OF 2023

IN THE MATTER OF:

Aadesh Kumar Yadav

... Applicant

-Versus-

State of Uttar Pradesh & Ors.

... Respondents

**APPLICATION FOR CONDONATION DELAY IN FILING THE
REPLY/RESPONSE ON BEHALF OF RESPONDENT NO.4/
HPCL**

To,

The Hon'ble Chairperson and His Hon'ble Companion members of the Hon'ble National Green Tribunal, Principal Bench at New Delhi

The respondent/applicant above-named respectfully states and submits as under:-

1. That the respondent/applicant named above has on this day filed the accompanying reply/response to the Original Application No. 603 of 2023.
2. That the respondent/ applicant craves leave of this Hon'ble Tribunal to refer to and rely upon the facts and circumstances

stated at length in the accompanying reply/response at the time of hearing of this application. Further, the contents of the said reply/response may be treated as part and parcel of this application and as such, the same are not repeated herein to avoid prolixity.

3. The respondent/ applicant submits that there is a delay of only 35 days in filing the accompanying reply/response as per the order dt. 05.02.2024. The said delay has occurred because after passing of the said order, the process of obtaining the relevant annexures, originals of which were in Hindi, had to come from the Moradabad Office of the respondent and getting the same translated to English language took a little longer than the period granted by this Hon'ble Tribunal. As such, by the time the said annexures were obtained and translated, the period for filing the reply/response had expired. However, the said delay is unintentional and inadvertent and the same may be condoned in the facts and circumstances of the case as well as for the reasons stated hereinabove.
4. That the respondent/ applicant states and submits that if the reliefs prayed for herein are not granted, the petitioner/ applicant shall suffer irreparable loss and be prejudiced beyond restitution.

5. That this application is bonafide and is being filed in the interest of and for the ends of justice.

PRAYER:

It is, therefore, respectfully prayed that this Hon'ble Court may be pleased to:-

- (a) CONDONE the delay of 35 days in filing the response/ reply to the O.A. No. 603/2023; and
- (b) PASS such other and/or further order(s) and/or direction(s) as may be deemed just and proper.

FILED BY:



(PARIJAT SINHA)

ADVOCATE FOR THE PETITIONER/APPLICANT

Date: 09/04/24

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 603 OF 2023

IN THE MATTER OF:

Aadesh Kumar Yadav

... Applicant

-Versus-

State of Uttar Pradesh & Ors.

... Respondents

AFFIDAVIT

I, Akhilesh Kumar, son of Lt. Shravan Kumar Mishra, aged about 44 years, working as Chief Regional Manager- Delhi LPG of Hindustan Petroleum Corporation Limited, (hereinafter referred to as HPCL) having my office address at 6-8, Floor, Scope Minar Laxmi Nagar Delhi 110092 do hereby solemnly affirm and state as follows:-

1. That I am working as Chief Regional Manager- Delhi LPG with the Respondent No.4/ HPCL. As such, I am aware of the facts and circumstances of the case and am competent to depose thereon.
2. That the statements facts and circumstances stated in the accompanying application for condonation delay in filing the accompanying reply on behalf of the respondent No.4/ HPCL are true to my knowledge and/or are true to the records of the case. Rest of the statements in the accompanying



application are in the nature of submissions to this Hon'ble Tribunal.

वृत्ते हिन्दुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड
 For HINDUSTAN PETROLEUM CORPORATION LTD.
 अखिलेश कुमार/Akhilesh Kumar
 विधिवत गठित अटॉर्नी/Duly Constituted Attorney
DEPONENT

VERIFICATION:

I, the deponent abovenamed, do hereby verify that the contents of the foregoing affidavit are true to my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi on this the 8th day of April, 2024.

वृत्ते हिन्दुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड
 For HINDUSTAN PETROLEUM CORPORATION LTD.
 अखिलेश कुमार/Akhilesh Kumar
 विधिवत गठित अटॉर्नी/Duly Constituted Attorney

DEPONENT

ATTESTED
 DIPANKAR DAS
 ADVOCATE
 NOTARY PUBLIC
 REGD. NO. 916
 GOVT. OF INDIA
 LAWYERS CHAMBER
 SUPREME COURT OF INDIA
 NEW DELHI
 08.04

(Signature)